



REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD



SPL-2, 5th Phase, RIICO Ind. Area, Kishangarh
email : rorpcb.kishangarh@gmail.com

E-mail

File No. RO KSG/Legal-93/1297

Date: 29.08.2025

The Registrar,
Hon'ble National Green Tribunal,
Central Zonal Bench,
Bhopal (M.P.)

Sub:- Factual and Action Taken Report of the Joint Committee constituted by the Hon'ble NGT, Central Bench, Bhopal vide order dated 01.07.2025 in Original Application No. 82/2025 Rama Shankar Agarwal vs. Mahindra and Mahindra Ltd. & Ors.

Ref:- Hon'ble NGT order dated 01.07.2025.

Sir,

With reference to above subject matter, it is submitted that the Hon'ble Tribunal vide order dated 01.07.2025 directed the joint committee to submit factual and action report through email ngtczbbho-mp@gov.in.

In compliance of the directions passed by this Hon'ble Tribunal, the joint committee report is being submitted for kind perusal of the Hon'ble Tribunal.

Enclosures: As above

Yours sincerely

(Nidhi Khandelwal)
SEE & Regional Officer

Joint Inspection Report of the Committee

Submitted in reference to

Hon'ble Nation Green Tribunal, Central Zone Bench, Bhopal

Order dated 01.07.2025

In the matter of Original Application No. 82/2025 (CZ)

Rama Shankar Agarwal vs. Mahindra and Mahindra Ltd. & Ors.

Members of the Committee:

1. Smt. Garima Narula, SDM, Ajmer (Representative of the Collector, Ajmer)
2. Sh. Praveen Kumar, Deputy Commissioner, ADA (Representative of Ajmer Development Authority)
3. Ms. Nidhi Khandelwal, SEE & Regional Officer, RSPCB, Kishangarh (Representative of Member Secretary, SPCB, Rajasthan)

Table of Annexures

Annexure No.	Document
1	Copy of lease agreement of M/s Param Automobile
2	Copy of sale deed for purchase of land for M/s Param Automobile
3	Copy of site report dated 18.07.2025 of ADA
4	Copy of Application L. R. No. 64/2022 made before the Hon'ble SDM Court
5	Copy of notices dated 25.07.2025 issued by ADA to M/s Param Automobiles for carrying out construction without permission of ADA and for carrying out encroachment
6	Copy of application submitted to ADA for land conversion
7	Copy of report regarding Zonal Development Plan
8	Copy of site report dated 28.08.2025 of ADA
9	Copy of freshwater and ETP treated wastewater logbooks
10	Copy of agreements made for disposal of hazardous waste generated from the service center
11	Copy of rent agreement of adjoining land for use as stockyard
12	Copy of Labor Department registration
13	Copy of license of Factories & Boilers Department
14	Photographs of site visit

**Joint Inspection Report of the Committee
constituted by Hon'ble NGT in the matter of
OA No. 82/2025 (CZ)**

Rama Shankar Agarwal Vs. Mahindra and Mahindra Ltd. & Ors.

Hon'ble National Green Tribunal Central Zonal Bench, Bhopal, vide its order dated 01.07.2025 in Original Application No. 82/2025 Rama Shankar Agarwal Vs. Mahindra and Mahindra Ltd. & Ors. directed *inter alia* as follows :-

"6. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of :

- i. One representative from the Collector, Ajmer (Rajasthan)*
- ii. One representative from the Ajmer Development Authority (Rajasthan)*
- iii. One representative from the Rajasthan State Pollution Control Board (Rajasthan)*

7. The Committee is directed to visit the site and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support."

In compliance of the Hon'ble NGT, Central Zonal Bench, Bhopal, order dated 01.07.2025, a Joint committee was constituted as per nominations received from concerning departments. The committee consists of the following members –

1. Smt. Garima Narula, SDM, Ajmer
2. Sh. Praveen Kumar, Deputy Commissioner, Ajmer Development Authority
3. Ms. Nidhi Khandelwal, SEE & Regional Officer, RSPCB, Kishangarh (Nodal Officer)

The committee members visited M/s Param Automobiles on 11.08.2025 to verify the factual status on the allegations raised. The General Manager of M/s Param Automobiles Sh. Hariom Derashri was present with the Committee during the visit.

A. Allegations made in the Original Application

As per the Hon'ble NGT order dated 01.07.2025, the committee verified the factual status on the following issues raised by the applicant –

- i. Unauthorized commercial construction by Param Automobiles within the designated green belt area under the Ajmer Master Development Plan 2033.
- ii. Illegal felling of trees along NH-448 for showroom access, without obtaining requisite permissions from the Ajmer Development Authority.
- iii. Violation of binding directions issued in OA 386/2016 (CHETNA v. NHAI) regarding maintenance and development of green belts along national highways.
- iv. Failure of the National Highway Authority of India and State authorities to comply with the Green Highways (Plantation, Transportation, Beautification and Maintenance) Policy, 2015.
- v. Absence of building plan approval, land use conversion, or commercial zoning clearance for the said construction.
- vi. The inaction of regulatory authorities in restoring the green belt and enforcing environmental compliance

B. Observations made during the visit dated 11.08.2025 of M/s Param Automobiles and facts in the matter

1. M/s Param Automobiles is a car dealership showroom cum service centre of Mahindra & Mahindra, which is operational since 31.03.2022 at Khasra No. 1107 (old) (New – 1235/2231, 1236, 1237), Village Sendariya, Tehsil & District Ajmer. As per lease agreement dated 25.03.2022, the unit was initially operational in rented premises, which was later purchased by the project proponent through sale deed dated 11.07.2022. Copy of lease agreement and sale deed is enclosed at Annexure – 1 & 2 respectively.
2. However, as per Tehsildar ADA and Patwari ADA site report dated 18.07.2025 and revenue record of the Ajmer Development Authority (ADA), the aforesaid showroom is established on Khasra Nos. 1237, 2483/1236, 2482/2231, 2489/1236 and 1235. Besides, the unit has also encroached upon a part of Khasra Nos. 1167 and 2509/1167 by partly leaving open and partly carrying out plantation. The unit has also included a part of Khasra No. 1167 and 1237/2230 in its gated premises, which is used for parking.

Khasra Nos. 1237, 2483/1236, 2482/2231 and 2489/1236 are recorded as “*khatedari* agricultural land” in the revenue record, Khasra No. 1235 and 2509/1167 are recorded in the name of Nagar Parishad Trenching Ground while Khasra Nos. 1167 and 1237/2230 are recorded in the name of ADA. Copy of the site report of

ADA is enclosed at Annexure – 3.

3. The proponent informed during the Joint Committee visit that incorrect Khasra No. of their land is entered in the revenue record, for which, they have filed a case (L. R. No. 64/2022) in the Hon'ble Court of the SDM in the year 2022 for correction of Khasra number(s) entered in the revenue record. The matter is sub-judice. Copy of application made before the Hon'ble Court is enclosed at Annexure – 4.
4. The land of the unit is neither converted for use for commercial purpose, nor does the proponent have approved building and layout plan. Accordingly, Ajmer Development Authority (ADA) vide its letters dated 25.07.2025 issued notice to the unit under section 17 read with sections 31 to 35 of the Ajmer Development Authority Act, 2013 for carrying out the construction/ development work without prior permission of ADA and under section 67 of the of Ajmer Development Authority Act, 2013 for carrying out encroachment on the ADA land. Copy of the notices is enclosed at Annexure – 5.
5. Subsequently, the proponent applied for conversion of the land from agricultural to non-agricultural use on 05.08.2025, which is pending with ADA. Copy of the acknowledgement receipt is enclosed at Annexure – 6.
6. However as per the Zonal development plan, land-use of the land in question is reserved for 30 m "Plantation Belt" followed by "Public Utility" and the land is being used for showroom/ service center at present which is a commercial activity and not allowed on the said land. Copy of report is enclosed at Annexure – 7.
7. In continuation to the site inspection report of ADA dated 18.07.2025 and notices dated 25.07.2025 issued by ADA, the site of M/s Param Automobiles was again visited by Patwari, ADA on 28.08.2025 to verify the status of encroachment done by the unit. As per the site report, M/s Param Automobiles has removed the wall/ grill which existed in front of the showroom as encroachment on Khasra No. 1167 and 1237/2230. Vehicle parking facility made by the unit on ADA land has also been vacated. Besides, for removal of the transformer and meter room from Khasra No. 1167, which is ADA land, the General Manager of M/s Param Automobiles, Sh. Hariom Derashri has written a letter to the Zonal Manager of Tata Power Parbatpura. On some part of the ADA land adjacent to the highway – Khasra No. 1167 and Nagar Nigam land – Khasra No. 2509/1167, trees were found planted which is same as per earlier site report dated 18.07.2025. Copy of the site report dated 28.08.2025 is enclosed at Annexure – 8.
8. The unit comprises a car showroom and a car service center. The service center

carries out vehicle servicing of 35 cars per day on an average. Approx. water requirement for industrial purpose (car washing) is 3-4 KLD, which is met through a borewell situated within the premises. The borewell is provided with a water flow meter to measure the water requirement of the unit. To treat the wastewater generated from car washing, the unit has provided a filter plant (to remove physical impurities) and an effluent treatment plant (ETP) of 5 KLD. Water meters have been provided at the inlet and outlet of ETP to measure the daily waste water generated and treated by the unit. Treated water from the ETP is used back in the process of car washing. The unit has maintained logbooks of fresh water consumption and wastewater treated through ETP. Besides, the unit has also installed a silent DG set of 62.5 kVA which is provided with stack of adequate height as per norms. Copy of logbooks is enclosed at Annexure – 9.

9. For disposal of hazardous waste generated from the unit, like ETP sludge, contaminated cotton rags & cleaning material, used/ spent oil, the unit has done agreement with M/s Shree Cement, Beawar and M/s OMG Lubricants, Kishangarh, Ajmer. Separate covered storage rooms have been provided within the unit premises for storage of hazardous waste till its disposal. Copy of agreements done for disposal of hazardous waste is enclosed at Annexure – 10.
10. The unit needs to obtain Consent to Establish and Consent to Operate under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974 for service center, however, prior Consent to Establish and Consent to Operate were not obtained by the unit. The proponent applied for the same on 17.07.2025, which is under process with the RSPCB.
11. The proponent has taken adjoining land bearing Khasra No. 1107 on rent for use as a stockyard wherein extra cars of the showroom are parked. Copy of rent agreement is enclosed at Annexure – 11.
12. A major allegation raised by the applicant in the Original Application is that regarding felling of trees by the proponent. However, the joint committee did not find any remains/ proof at site regarding felling of trees during their visit on 11.08.2025.
13. The unit has obtained registration from the Labor Department and license from the Factories & Boilers Department, copy of which is enclosed at Annexure – 12 & 13.
14. Photographs of joint committee visit dated 11.08.2025 are enclosed at Annexure – 14.

C. Conclusion

- i. The unit is being operated without land conversion, approved layout and building plans from ADA.
- ii. The unit has not obtained prior Consent to Establish and Consent to Operate from RSPCB for the car service center.

D. Action Taken

- i. ADA has issued notices to the unit under the relevant Acts of ADA Act, 2013 for carrying out the construction/ development work without prior permission of ADA and for carrying out encroachment on the ADA land.
- ii. RSPCB has issued a show cause notice to the unit for observed deficiencies in the applications for Consent to Establish and Consent to Operate.


(Nidhi Khandelwal)

SEE & Regional Officer,
RSPCB, Kishangarh


(Praveen Kumar)

Deputy Commissioner,
ADA, Ajmer


(Garima Narula)

SDM Ajmer



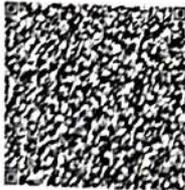
सत्यमेव जयते

INDIA NON JUDICIAL Government of Rajasthan

e-Stamp

Certificate No. : IN-RJ58738513318948U
 Certificate Issued Date : 23-Mar-2022 12:54 PM
 Account Reference : NONACC (SV)/ rj3043504/ AJMER/ RJ-AJ
 Unique Doc. Reference : SUBIN-RJRJ304350407859658315011U
 Purchased by : PARAM AUTOMOBILES PRIVATE LIMITED
 Description of Document : Article 33(i) Lease deed below 1 year
 Property Description : NEW KHASRA NO. 1236, VILLAGE SANDERYA, TEHSIL AJMER
 AREA 32800.68 SQ. FT.
 Consideration Price (Rs.) : 0
 (Zero)
 First Party : VIJAYKUMAR GARG HUF
 Second Party : PARAM AUTOMOBILES PRIVATE LIMITED
 Stamp Duty Paid By : PARAM AUTOMOBILES PRIVATE LIMITED
 Stamp Duty Payable (Rs.) : 500
 (Five Hundred only)
 Surcharge for Infrastructure Development (Rs.) : 50
 (Fifty only)
 Surcharge for Propagation and Conservation of Cow (Rs.) : 100
 (One Hundred only)
 Stamp Duty Amount (Rs.) : 650
 (Six Hundred And Fifty only)

FOR VIJAYKUMAR GARG
KARTA



ATTESTED

B.S. SHEKHAWAT
Notary Public AJMER

KC 0027739324

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.sholestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

V. Parit

AND

U. Parit



LEASE AGREEMENT

THIS INDENTURE OF LEASE made at Ajmer this 23rd day of March, 2022

BETWEEN

Mr. Vijaykumar Garg HUF, PAN No.: AGPPG 8817 N, Aadhaar No. 7965 9842 8125, aged : Adult, Occupation : Business, residing at : 1, Ramraj , Opp. SBI Training Center, Ajmer, Rajasthan, hereinafter referred to as the "LESSOR", which term shall mean and include wherever the context to requires and permits, his heirs, executors, administrators and assigns, of the ONE PART.

Garg

AND

[Signature]
Notary Public
Ajmer
23/3/22

[Signature]

: 2 :

PARAM AUTOMOBILES PRIVATE LIMITED, (Pan No. AAFCP 4072 K) a company incorporated under The Companies Act, 1956, and having its office at : 1001/GIDC Sector-28, Gandhinagar, represented through its Authorised Signatory :- **Mr. Sacchidanand Dube**, Aadhaar No. 7535 8148 3781 Aged : Adult, hereinafter called "**LESSEE**" (which expression shall unless the same be repugnant to the context or meaning thereof mean and include the Lessee, its executors, successors-in law, administrators and assigns) of the Other Part.

RECITALS:

1) WHEREAS the LESSOR are Jointly seized and possessed of or otherwise well and sufficiently entitled to and absolute owner in possession and enjoyment of property being Commercial Premises bearing Plot area admeasuring about 32800.68 sq.ft. and total constructed area admeasuring about 18566 sq ft on Non Agriculture Land bearing Jamabandhi khasra No. 1107 (New Khasra no. 1236) situated, lying and being at Village : Sanderya, Tehsil Ajmer, in the Registration District of Ajmer and Sub District of Rajasthan, along with all furniture, fixtures, lighting, CI elements, workshop tools, equipment etc, which is more particularly described in the Schedule hereunder written (hereinafter referred to as the "Said Premises").

2) AND WHEREAS the LESSEE is desirous of taking the said premises, on lease from the LESSOR, which the LESSOR has agreed to give in the manner and on the terms, conditions, covenants and stipulations as stated hereafter.

NOW THIS INDENTURE WITNESSETH AND IT IS HEREBY AGREED BY AND BETWEEN THE PARTIES HERETO AS FOLLOWS:-

1. In this Agreement, the terms given below, wherever used, shall have the meanings as ascribed hereunder:

"Lease" shall mean the demise of the Premises by the Lessor to the Lessee as provided in Clause 2.

"Rent Commencement Date" shall mean the 31st March, 2022 or such other date as may be mutually agreed by the Parties.

FOR VIKRAM KARTTA
Vikram Karta

Notary Public,
Ajmer
20/3/22

Sacchidanand Dube

“Lease Period” shall mean the period of the Lease as mentioned in Clause 2.

“Lease Rent” shall mean the rent payable by the Lessee to the Lessor for the Demised Premises, as provided in Clause 3.

2. a) That in consideration of the monthly rent hereby reserved and of the terms, conditions, covenants and stipulations contained herein, the LESSOR doth hereby demise by way of lease unto the LESSEE, the Demised Premises (hereinafter referred to as the “Demised Premises”) and to hold the same for the terms of **six (06) Months** (The said lease period is hereinafter referred to as the “Lease Period”), and the Lease may be renewed with the mutual understanding between both the parties, on mutually agreed terms between both the Lessor and the Lessee.
- b) The LESSOR confirms having handed over the actual, physical, vacant and peaceful possession of the Demised Premises to the LESSEE on 31st March, 2022 i.e. “Lease Commencement Date” and the LESSEE confirms having received the same, along-with specifications mentioned hereunder, complete in all respects and in a good and proper condition.

3. **MONTHLY RENT:**

The LESSEE shall pay with effect from the Rent Commencement Date, the sum of Rs. 5,00,000/- (**Five lacs only**) as monthly rent (hereinafter referred to as the “Lease Rent”). The said rent shall be paid to the Lessor by the Lessee every month on or before the 10th day of the English calendar month in Advance.

4. **OTHER CHARGES:**

- (a) In addition to the payment of Lease Rent referred to hereinabove, the LESSEE shall bear and pay the following, from



FOR VV...
KARTI

Notary Public
A...
20/3/22

[Handwritten signature]

: 4 :

the Lease Commencement Date, in respect of the Demised Premises:-

- i) All costs, charges and expenses for electricity consumed including meter rent, as per the bills that may be received from the concerned authorities.
- ii) All costs, charges and expenses for telecommunication or other utilities and services used, enjoyed or consumed.
- iii) GST or any other levy in respect of the rent paid as well as the Said Premises.
- iv) All the property taxes being levied on the said property and on lease rentals by the Ahmedabad Municipal Corporation (including but not limited to the Property Tax) or any other authority constituted in that behalf as per actual, and any increase – decrease thereto will exclusively be borne by the Lessee.
- v) All charges in respect of the Demised Premises for the maintenance of the building charged or imposed by the Society/Association or any other authority constituted in that behalf (hereinafter referred to as the "Society") to be paid & borne by the Lessee as per actual.



THE LESSEE DOTH HEREBY COVENANT WITH THE LESSOR AS FOLLOWS:-

- a) The LESSEE shall pay the Lease Rent and all other amounts, agreed to be paid by it hereunder without any delay or default.
- b) The LESSEE hereby is granted on condition that the leased premises will be used for purpose for running/operating its Business only. All licenses, permissions, registration etc.

FOR VIKRANT KUMAR

09/12

KARTI
Notary Public,
Ahmedabad
20/3/22

[Signature]

: 5 :

required for operating its Business shall be obtained by the Lessee at his cost and expense. The lessee shall be responsible and liable to observe and maintain such permissions as per the relevant laws applicable and the LESSORS shall not be liable in any manner to comply with such requirements whatsoever.

6. THE LESSOR DOETH HEREBY COVENANT WITH THE LESSEE AS FOLLOWS:-

- a) The LESSOR is the absolute and exclusive Legal and Lawful owner and occupier of the Demised Premises and its title to the Demised Premises is clear, absolute and marketable. The LESSOR have full right and absolute authority to give the Demised Premises on lease to the LESSEE.
- b), The Parties to this Agreement represent and warrant that they have the necessary power and authority to execute this Agreement and to perform the transaction contemplated under this Agreement.
- c) The Demised Premises are suitable to be used by the LESSEE for its business office purposes for which it is given on Lease.
- d) The LESSEE shall at its cost and expenses have the right, during the term of the Lease to carry out the interior works or make additions, alterations, or attach fixtures / fittings, in the Demised Premises provided that these shall not be inconsistent with or in violation of the bye-laws of the Municipal Corporation, Local Government of any other Statutory Body or Authority or the rules and regulations of the Association, Building owners.
- e) The LESSEE paying rent hereby reserved and observing and performing the terms and conditions hereof, on the part of the LESSEE to be observed and performed, shall and may peacefully hold and enjoy possession of the Demised Premises during the



FOR VIJAY KUMAR

Notary Public
Aimee
3/8/2022

[Handwritten signature]

: 6 :

term or duration of the Lease, without disturbance or interruption from the LESSOR or any person claiming under it.

- f) The lease deed is subject to Sales MOU between the parties which was executed on... As per the MOU the M/S Param automobiles Pvt Ltd. Wishes to purchase the said property subject to legal title clearance. Once the Sale deed is executed as per MOU, the lease deed will automatically be stand terminated
- g) This proposed property is taken by Lessee from Lessor on lease to operate business under their Registered firm Param Automobiles Pvt. Ltd. Lessee have no rights to extend any other lease, sublet, rent deed, partnership, Power of Attorney to any other parties / Firm.
- h) Lessee has no right to operate any ill legal business activity/operations in the property premises. If anything identified in future during this lease deed only Lessee is fully responsible for that.
- i) All Disputes are subject to Jurisdiction of Ajmer court / Tribunals only Jurisdiction of all other courts / Tribunals is excluded.



DEPOSIT :- Nil

TERMINATION

- a) Lock-in-Period:- It has been specifically agreed by the LESSEE that this Agreement has a Lock-in-Period of six (6) months, from the Lease Commencement Date.
- b) The Lease is for a maximum period of sixth (06) months, And the lease may be renewed for any further period, subject to fresh terms and conditions mutually agreed upon between the LESSOR and the LESSEE.

FOR VIKAS KUMAR GADGIL
KARTI

Notary Public
Ajmer
23/2/22

: 6 :

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FOR VIKAS KUMAR GADGI
KARTI
Notary Public
Ajmer
23/09/22

: 7 :

9. This Lease Agreement shall be executed in duplicate and the Lessee shall retain the Duplicate and the Lessor shall retain the Original Lease Agreement. Both counterparts shall constitute one and the same Lease Agreement.
10. That the Lessee being the company has resolved to executed the said lease deed and further has authorized the authorized signatory to sign and to do each any thing required in the same concern by passing resolution in the meeting of the Board of Directors.

FOR VIJAY KUMAR GARGI
KARTA



Notary Public
20/5/12

: 8 :

:- THE SCHEDULE ABOVE REFERRED TO :-

(Description of Demised Premises)

ALL THAT Commercial Property being Commercial Premises bearing Plot area admeasuring about 32800.68 sq.ft. and total constructed area admeasuring about 18566 sq ft on Non Agriculture Land bearing Jamabandhi khasra No. 1107 (New Khasra no. 1236) situated, lying and being at Village : Sanderya, Tehsil Ajmer, in the Registration District of Ajmer and Sub District of Rajasthan, along with all furniture, fixtures, lighting, CI elements, workshop tools, equipment etc, which is more particularly described in the Schedule hereunder written

SIGNED SEALED AND DELIVERED
BY THE WITHINNAMED LESSOR:

Mr. Vijaykumar Garg HUF,

FOR VIJAY KUMAR GARG
) Vijay KARTAR



SIGNED, SEALED & DELIVERED
BY THE WITHINNAMED LESSEE:

PARAM AUTOMOBILS PRIVATE LIMITED,)
through its Authorised Signatory :-)
Mr. Sacchidanand Dube)

) Sacchidanand Dube
)
)

In the presence of:

1. [Signature]
2. [Signature] 23/3/22

Sd/- 2097/22

Document Lease Agreement
Executed or Execution admitted
in my presence by Vijay Kumar Garg & Sacchidanand Dube
Identified by [Signature]
Notary Public, AJMER
[Signature]

**Government of Rajasthan
REGISTRATION & STAMPS DEPARTMENT, RAJASTHAN, AJMER
SUB-REGISTRAR : AJMER-I**

Fee Receipt
Appendix I-Form No. 9 (Rule 75 & 131) Print Date : 15-07-2022 12:55 PM

Fee Receipt No	: 202202001015211	Receipt Date	: 11/07/2022
Name	: M/S PARAM AUTOMOBILES THROUGH MEHUL CHANDRAKANT SHAH,	Document S. No.	: 202201001014457
Address	: 1/2 ,CIVIL LINE ,AJMER ,AJMER		
Document Type	: Sale Deed		
Face Value	: ₹ 60000000	Evaluated Value	: ₹ 48040627
Ord-Registration Fee	: ₹ 600000	Fee for Memorandum Us_64_67	: ₹
CSI	: ₹ 300	Certified copying fees Us_57	: ₹ 0
Stamp (Memorandum)	: ₹	Reg (memorandum)	: ₹
Surcharge	: ₹ 1080000	Stamp Duty	: ₹ 3600000
Penalty	: ₹ 0	Inspection fee	: ₹ 0
Us_25_34	: ₹ 0	Commission	: ₹ 0
Custody	: ₹	Others	: ₹ 0
		Cash Amount Received	: ₹ 0
		Other than Cash	: ₹ 5280300
		Total Amount	: ₹ 5280300

Mode of Payment (#Mode Number Amount #)

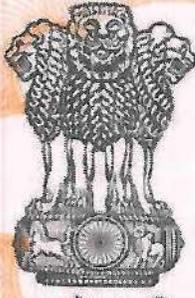
e-Gras Challan 64384798 ₹ 235000 # eStamp IN-RJ65677843069441U ₹ 4680000 # e-Gras Challan 64375723 ₹ 195000 # e-Gras Challan 64366341 ₹ 170300

Signature of presenter or applicant for
copy or Search certificate

Cashier

Signature of recipient
and date of return receipt

SUB-REGISTRAR



सत्यमेव जयते

INDIA NON JUDICIAL Government of Rajasthan

e-Stamp

Certificate No. : IN-RJ65677843089441U
 Certificate Issued Date : 11-Jul-2022 02:20 PM
 Account Reference : NONACC (SV)/ rj3244104/ AJMER/ RJ-AJ
 Unique Doc. Reference : SUBIN-RJRJ324410421561918415693U
 Purchased by : PARAM AUTOMOBILES PVT LTD TH SIG MEHUL SHAH
 Description of Document : Article 21(i) Sale Deed (Conveyance Deed)
 Property Description : KH NO 1235/2231,1236,1237, VILLAGE SENDARIYA AJMER
 Consideration Price (Rs.) : 6,00,00,000
 (Six Crore only)
 First Party : VIJAY GARG KARTA OF GARG VIJAY KUMAR HUF
 Second Party : PARAM AUTOMOBILES PVT LTD TH SIG MEHUL SHAH
 Stamp Duty Paid By : PARAM AUTOMOBILES PVT LTD TH SIG MEHUL SHAH
 Stamp Duty Payable (Rs.) : 36,00,000
 (Thirty Six Lakh only)
 Surcharge for Infrastructure Development (Rs.) : 3,60,000
 (Three Lakh Sixty Thousand only)
 Surcharge for Propagation and Conservation of Cow (Rs.) : 3,60,000
 (Three Lakh Sixty Thousand only)
 Surcharge for Relief from Natural and Man-made Calamities (Rs.) : 3,60,000
 (Three Lakh Sixty Thousand only)
 Stamp Duty Amount(Rs.) : 46,80,000
 (Forty Six Lakh Eighty Thousand only)

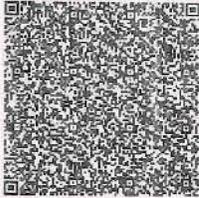


For PARAM AUTOMOBILES PVT LTD.

[Signature]
AUTH. SIGN

GARG VIJAY KUMAR H.U.F.

[Signature]
KARTA



JD 0003911875

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.ehoilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and its availability on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the holder of the certificate.
3. In case of any discrepancy please Intimate the Competent authority.

SHCIL

Presentation Endorsement

आज दिनांक 11 माह 07 सन् 2022 को 03:46 PM बजे
श्री/श्रीमती/सुश्री VIJAY GARG KARTA OF GARG VIJAY KUMAR HUF
पुत्र/पुत्री/पति श्री RAM LAL
उम्र 56 वर्ष, जाति 0-AGARWAL , व्यवसाय Business
निवासी House No.:1/2, Colony: CIVIL LINE, Area: NEAR OF HONDA
WORKSHOP, City: AJMER, Pin code: 305001, District: AJMER,
State: RAJASTHAN

ने मेरे सम्मुख दस्त/वेज पंजीयन हेतु प्रस्तुत किया।

हस्ताक्षर प्रस्तुतकर्ता
202201001014457

Sale Deed (Conveyance Deed)


हस्ताक्षर उप पंजीयक,
AJMER-I

Fees Receipt Endorsement

रसीद नं.	202202001015211
दिनांक	11-07-2022
पंजीयन शुल्क ₹	600000
प्रतिलिपि शुल्क ₹	0
पृष्ठांकन शुल्क ₹	300
अन्य शुल्क ₹	0
कमी स्टाम्प शुल्क ₹	3600000
कमी सरचार्ज शुल्क ₹	1080000
कुल योग	5280300

"The contents of this certificate can be verified and authenticated world-wide by any members of the public at www.shcilestamp.com or at any Authorised collection center address displayed at www.shcilestamp.com free of cost."

202201001014457

Sale Deed (Conveyance Deed)

Mode of Payment (#Mode Number Amount #)

"Any alteration to this certificate renders it invalid. Use of an altered certificate with false signatures could constitute a criminal offence."

eStamp IN-RJ65677843069441U ₹
4680000 # e-Gras Challan 64384798 ₹
235000 # e-Gras Challan 64366341 ₹
170300 # e-Gras Challan 64375723 ₹
195000

"This document contains security features like color background with Lacey Geometric Flexible patterns and Subtle Lacey Geometric Flexible patterns and complex ornamental design borders, Anti - copy text, the appearance of microprinting, artificial watermarks and other Overt and Covert features."





SALE DEED

THIS DEED OF ABSOLUTE SALE EXECUTED AT AJMER ON THIS 11 DAY OF JULY, 2022.

Mr. Vijay Garg as individual and as Karta of "GARG VIJAY KUMAR HUF", S/o Mr. Ramlal Garg aged about 56 Year (PAN No. AAAHG4515L) Residing at: 1/2 Ramraj, Nr. Honda work shop, civil line, Ajmer hereinafter called the "VENDOR" (which expression shall unless the same be repugnant to the context or meaning thereof mean and include the Vendor, his heirs, executors, successors, administrators and assigns) of the ONE PART.

IN FAVOUR OF

M/s PARAM AUTOMOBILES PRIVATE LIMITED (PAN No. AAFCP4072K), CIN: U34300GJ2010PTC060261 a company incorporated and registered under the Companies Act, 1956, having its registered office at 1001/GIDC, Sector-28, Gandhinagar -382028 Gujarat, through its authorized signatory Mr. Mehul Shah S/o Chandrakant shah, hereinafter referred to as the "PURCHASER" (which expression shall unless repugnant to the context or meaning thereof be deemed to mean and include its successors-in-interest, executors, administrators and permitted assignees) of the OTHER PART .

PARAM AUTOMOBILES PRIVATE LIMITED

DIRECTOR/AUTHORISED SIGNATORY

Mehul Shah

रूप पंजीयक अजमेर, प्रथम

GARG VIJAY KUMAR H.U

Vijay Garg

KARTA



Handwritten signature in black ink, appearing to read 'Anand'.



Handwritten signature in black ink, appearing to read 'Raj'.

WHEREAS

1. The Vendor is the absolute and legal owner of the immovable property bearing (Khasra No. 1107 Old), (1)Khasra No. 1235/2231(New) admeasuring about 0.0700 Hectare (700 Sqr Mtr), (2)Khasra No. 1236 (New)admeasuring about 0.1150 Hectare (1150 Sqr Mtr), (3)Khasra No. 1237 (New)admeasuring about 0.1200 Hectare (1200 Sqr Mtr).Aggregating total land admeasuring area about 0.3050 Hectare (3050 Square meters) of Khata No. 644 (new) ,180 (old),together with construction area admeasuring about 2151.68 Square Meter situated, lying and being at Village Sendariya Tehsil & District - Ajmer (hereinafter referred to as "the said Property")
2. Originally, the Land bearing Khasra No. 1107 (old 865) wereowned and possessed by (a) Malla(b) Deva *alias* Pema (c) Dhana and (d) Jafru.
3. The land owners i.e. (a) Malla(b) Deva *alias* Pema (c) Dhana and (d) Jafruhad sold and conveyed the aforementioned landin favour of(a)Shri Ashok Kumar Jain (b)Subhash chand Jain(c) Lalit Kumar Jain Son of Mr. Dinanathji Jain (d)Mrs. Kushalkata D/o Shri Dinanathji Jain and (e)Indra Devi D/o Mr. Gyan Chand Jainvide a Registered sale deed dated 22-05-1982. The physical possession was obtained by the purchaser and on the basis of sale deed of measles rectification letter no. 7 dated 9-07-1984 and the order Mr. Tehsildar, Ajmer ofno. LR/F9/92/7499 dated 15-10-1995 , the kahtedari was marked in the name of said purchaser, which is working Jamabandi no. 2041. It is completely proved by the mutation made in JamabandiNo. 2041.
4. Thereafter,(a) Shri Ashok Kumar Jain (b) Subhash chand Jain(c) Lalit Kumar Jain Son of Mr. Dinanathji Jain (d) Mrs. Kushalkata D/o Shri Dinanathji Jain and (e) Indra Devi D/o Mr. Gyan Chand Jain sold and conveyed the said landin favour ofMrs. Monika Jain W/o Mr. Deepak Jain vide a registered sale deed dated 6-10-2006 /9-10-2006and had handed overphysical possession on the basis of namantaran No. 314 dated 5-11-2007 on Khasra No. 1107. The rakba of 10 bigha land has been recorded in the name of account holder i.e.Mrs. Monika Jain and the same is reflected in working Jamabandi No. 2041, pursuant there to thesaid landwasabsolute possessed by Mrs. Monika Jain.

For PARAM AUTOMOBILES PVT. LTD.

AUTH. SIGN.

GARG VIJAY KUMAR H.U.F.

KARTA

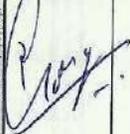
Endorsement of Execution

अनु क्र.	पक्षकारों का नाम व पता	छायाचित्र	अंगूठा	पक्षकारों का प्रकार
1	श्री/श्रीमती/सुश्री VIJAY GARG KARTA OF GARG VIJAY KUMAR HUF, पुत्र/पुत्री/पत्नि श्री RAM LAL, व्यवसाय Businessजाति 0-AGARWAL House No.:1/2, Colony: CIVIL LINE, Area: NEAR OF HONDA WORKSHOP, City: AJMER, Pin code: 305001, District: AJMER, State: RAJASTHAN			Executant Age : 56 Signature : 
2	श्री/श्रीमती/सुश्री M/S PARAM AUTOMOBILES THROUGH MEHUL CHANDRAKANT SHAH, पुत्र/पुत्री/पत्नि श्री CHANDRAKANT SHAH, व्यवसाय Businessजाति 0-JAIN House No.:1001-GIDC, Colony: ., Area: SECTOR-28, City: GANDHI NAGAR, Pin code: 382028, District: GANDHI NAGAR, State: GUJARAT			Claimant Age : 49 Signature 

ने लेख्यपत्र Sale Deed (Conveyance Deed) को पढ़ सुन व समझकर निष्पादन करना स्वीकार किया।

प्रतिफल राशि रु 60000000/- पूर्व में / मेरे समक्ष / में से रु 60000000/- पूर्व में ----- ये मेरे समक्ष प्राप्त करना स्वीकार किया।

उक्त निष्पादन कर्ता की पहचान निम्न व्यक्तियों ने की है, जिनके हस्ताक्षर एवं अंगूठा निशान मेरे समक्ष लिए गए हैं।

अनु क्र.	गवाहों का नाम व पता	छायाचित्र	अंगूठा	हस्ताक्षर
1	Name: श्री/श्रीमती/सुश्री ANIL ASNANI, पुत्र/पुत्री/पत्नि श्री BHAG CHAND ASNANI जाति SINDHI Age: 45 Add: House No.:1KH16, Colony: DHOLABHATA COLONY, Area: NEAR BHARAT VATIKA, City: AJMER, Pin code: 305001, District: AJMER, State: RAJASTHAN			Signature 
2	Name: श्री/श्रीमती/सुश्री RUDRAKSH GARG, पुत्र/पुत्री/पत्नि श्री VIJAY GARG जाति AGARWAL Age: 30 Add: House No.:1-2, Colony: CIVIL LINE, Area: OPP. SBI TRAINING CENTER, City: AJMER, Pin code: 305001, District: AJMER, State: RAJASTHAN			Signature 

202201001014457

उप पंजीयक, AJMER-I

Sale Deed (Conveyance Deed)





5. Thereafter, Mrs. Monika Jain had sold and conveyed the said land in favour of Mr. Jagdish Tak S/o Mr. Nathu Singh R/o Naya Ghar Gulab Bari, vide a Registered Sale Deed dated 05-10-2007, her purchased/ Khatedari and possessed of the entire 10 Bigha land of khasra No. 1107. The Possession has been granted, on the basis of which the account number of Mr. Jagdish Tak, Entry to effect was made in Namantran No. 315 dated 05-10-2007, also reflected in working Jamabandi Samwant 2041, pursuant to which Mr. Jagdish Tak became the absolute and legal owner of the said property.

6. Thereafter, Mr. Jagdish Tak sold and conveyed part land admeasuring about 11713 sq. mtrs. from and out of land bearing Khasra No. 1107 admeasuring in aggregate to 23780 sq. mtrs. i.e. equivalent to 10 Bigha Land in favour of Mr. Deepak Jain and Mr. Mukul Jain S/o Mr. Subhash Chand Jain, by the way of two separate registered Sale Deeds dated 13-02-2009. On the basis of sale deed mutation opened via order No. 443 and 444 on dated 05-08-2009 in the favor of Mr. Deepak Jain and Mr. Mukul Jain which is solely proved by the marking done in working Jamabandi Samwant 2041.



7. Thereafter Mr. Deepak Jain and Mr. Mukul Jain had sold and conveyed **part land admeasuring about 11713 sq. mtrs.** from and out of land bearing Khasra No. 1107 admeasuring in aggregate to 23780 sq. mtrs. i.e. equivalent to 10 Bigha Land in favour of **Mr. Vijay Garg as individual and as Karta of "GARG VIJAY KUMAR HUF"** land area admeasuring about 1-17-13 Bigha by the way of executing registered Sale Deed on dated 29-05-2012. It is mentioned in a Book No. 1, Volume No. 294, Page No. 08, Document No. 2012004101 and additional Book No. 1, Volume No. 1173 Page No. 64 to 72 on dated 29-05-2012. and physical possession has been given on same day.

8. On the basis of sale deed mutation opened via order No. 564 dated 06-06-2012 in the favor of recorded Khatedar. Which is solely proved by marking done in working Jamabandi Samwant 2041. After that completion of current land amendment procedure and government land management department regularize and convert to new khasra no. 1236, 1237, 1235/2231 form Old Khasra no. 1107 and entry reflected in revenue record and also in jamabandi samvat 2065 to 2084. By mistake shown previous land owners like jafru, dhanna & others name in new khasra no. in revenue record. But they have already sold the said property to Shri Ashok Kumar Jain,

PARAM AUTOMOBILES PRIVATE LIMITED

DIRECTOR/AUTHORISED SIGNATORY

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GARG VIJAY KUMAR H.U.F.

KARTA



Subhash chand Jain, Lalit Kumar Jain Son of Mr. Dinanathji Jain, Mrs. Kushalkata D/o Shri Dinanathji Jain and Indra Devi D/o Mr. Gyan Chand Jain, on dated 22.5.1982 and mutation entry done in revenue record. After that time to time sold said property to others and did mutation entry in time to time. Therefore in view of the above facts and the response of the advocate government the working Jamabandi Khasra No. 1107 Rakba 10-00-10 located in Village Sendariya, convert in to new Khasra No. 1237 rakba 0.12 out of 0.60 Hectare, Khasra No. 1236 rakba 0.1150 out of 0.67 Hectare and Khasra No. 1235/2231 rakba 0.07 out of 0.35 Hectare land transfer in the name of Mr. Vijay Garg S/o Mr. Ram Lal Garg Karta Of **Garg Vijay Kumar HUF** (Hindu Undivided Family) Caste Agarwal, R/o Civil Line Tehsil, Ajmer and Correction Order also issued to Tehsildar Ajmer, Other name will remain same in the account. A copy of order sent to Tehsildar Ajmer for compliance. The Order was written by S.D.O. Ajmer on this 01-05-2014 date.

9. After order of SDM Ajmer all rectification mentioned in Jamabandi. Entry to that effect was also recorded and rectified mutation in Revenue Record vide Sr. No. 31 on dated 18/06/2014. Pursuant to purchase of the said land, a building has been constructed thereon. Further, the Vendor i.e. **Mr. Vijay Garg as individual and Karta of "GARG VIJAY KUMAR HUF"**, has become the owner of the said entire property, and the vendor has good right to sell, convey and transfer the said entire property at his choice. (The expression "Vendor" and "Purchaser" wherever they occur in these presents, shall also mean and include their respective heirs, executors, administrator, legal representatives and assigns). WHEREAS the vendor is the sole and absolute owner of the property more fully set out in the Schedule hereunder:

10. The Vendor has agreed to sell and transfer THE SAID PROPERTY to the Purchaser and the Purchaser has agreed to purchase and acquire from the Vendor the same at or for the total sum or consideration of **INR 6,00,00,000/- (Rupees Six Crores Only)** The Purchaser has now requested the Vendor to execute a Deed of sale for THE SAID PROPERTY in its favour. AND the Vendor has now agreed to execute a Deed of Sale in favour of the Purchaser in respect of THE SAID PROPERTY, which is more particularly described in the Schedule hereunder written for a sum or consideration of **INR 6,00,00,000/- (Rupees Six Crores Only)** in the manner hereinafter appearing:

WHEREAS the **VENDOR** herein has been in exclusive possession and enjoyment of the property more fully described in the Schedule hereunder

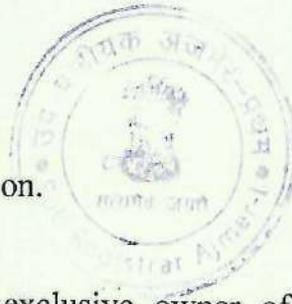
PARAM AUTOMOBILES PRIVATE LIMITED

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GARG VIJAY KUMAR H.U.F.

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along with construction thereon.

WHEREAS the **VENDOR** is the exclusive owner of the property more particularly described in the **schedule** hereunder and has the absolute rights to dispose of the same as in the manner he wishes;

NOW THIS INDENTURE WITNESSETH AND IT IS HEREBY AGREED BY AND BETWEEN THE PARTIES AS FOLLOWS:

1. In pursuance of the aforesaid Agreement, and in full and final consideration of the sum of **INR 6,00,00,000/- (Rupees Six Crores Only)** paid on or before the execution of these presents by the Purchaser to the Vendor (the payment and receipt whereof the Vendor doth hereby admits and acknowledges and of and from the same and every part thereof doth forever acquit, release and discharge the Purchaser), the Vendor doth hereby grant, sell, assign, release, convey and transfer unto the Purchaser forever all **THE SAID PROPERTY**, together with all fittings, fixtures, furniture, workshop equipment, electric supply, electric service, Water supply, drainage and all other essential services and also with paths, passages, water sources, sewers, ditches, drains, trees, plants, lights, liberties, easements, profits, privileges, advantages, rights. The Vendor has this day handed over to the Purchaser the vacant & peaceful physical possession of **THE SAID PROPERTY AND ALSO** together with all the deeds, documents, writings, vouchers and other rights, title relating to **SAID PROPERTY** or any part thereof **AND ALL** the estate, right, title, interest, use, inheritance, property, benefit, claim and demand whatsoever, both at law and equity of the Vendor into or upon **THE SAID PROPERTY** or any part thereof **TO HAVE AND TO HOLD THE SAID PROPERTY** hereditaments and premises or any part thereof hereto granted, sold, conveyed, released and assured or intended so to be with its and every of its rights, titles and appurtenances **UNTO** and to the use and benefit of the Purchaser, for ever subject to the payment of rents, taxes, assessments, rates, and duties in relation to the period from the date of the execution hereof and which may hereafter be assessed or chargeable upon the same or which may from the date of these presents become payable in respect thereof to the said Property or to the State of Rajasthan, urban and other authority or any other local body or bodies.
2. **AND** the Vendor doth hereby for himself, his heirs, successors, administrators and assigns covenant with the Purchaser that notwithstanding any act, deed, matter, or thing whatsoever by **THE VENDOR** or any of them or any person or persons lawfully or

PARAM AUTOMOBILES PRIVATE LIMITED

DIRECTOR/AUTHORISED SIGNATORY

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GARG VIJAY KUMAR H.U.F.

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equitably claiming by from through under or in trust from them made, done, committed, omitted or knowingly or willingly suffered to the contrary, the THE VENDOR now has for himself, good right, full power and absolute authority to grant, sell, convey, release and assure the said property hereby granted, released or assured or intended so to be UNTO and to the use of the Purchaser in the manner aforesaid. AND the Purchaser shall and may at all times hereafter peacefully and quietly enter upon or occupy, possess and enjoy the said property hereditaments, privileges and benefits of the said premises and receive the rents, issues, profits and benefits thereof and of every part thereof to and for her own use and benefit without any suit, eviction, interruption, claim or demand whatsoever from or by the Vendor or any person or persons lawfully or equitably claiming or to claim by from under or in trust for them or any of them AND that free and clear and freely and clearly and absolutely acquitted exonerated released and forever discharged, or otherwise by the Vendor well and sufficiently saved, defended and kept harmless and indemnified of and from and against all former and other estates, titles, charges, encumbrances, whatsoever either already or hereafter made executed, occasioned or suffered by the Vendor or by any other person or persons lawfully or equitably claiming or to claim by from under or in trust for them and or any of them. AND FURTHER that the Vendor and all persons having lawfully or equitably claiming any estate right title or interest at law or in equity whatsoever in the said property hereditaments hereby granted conveyed transferred and assured or any part thereof by from under or in trust for the Vendor, his heirs, successors and assigns or any of them shall and will from time to time and at all times hereafter at the request and cost of the Purchaser do and execute or cause to be done and executed all such further and other acts, deeds, things, evidences, conveyance and assurances in law whatsoever for the better and more perfectly and absolutely assuring the said property hereditaments and every part thereof UNTO and to the use of the Purchaser in the manner aforesaid as shall or maybe reasonably required by the Purchaser, its successors in titles or assignee or its counsel in law for assuring the said property and every part thereof hereby granted conveyed transferred and assured unto and to the use of the Purchaser in the manner aforesaid.

3. The Vendor has a clear and marketable title to the said Property, free from any kind of claims demands encumbrances of any nature whatsoever.

4. The Vendor has acquired the said Property in the manner set out in the Recitals of

PARAM AUTOMOBILES PRIVATE LIMITED

DIRECTOR/AUTHORISED SIGNATORY

रूप पंजीयक अजमेर प्रथम

GARG VIJAY KUMAR H.U.F.

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KARTA





this Deed and the statements made in Recitals of this Deed are true, complete and accurate in all respects.

5. The Vendor has good right, full power and absolute authority to transfer rights as owner of the said Property to the Purchaser as contemplated herein.
6. The Vendor has conveyed the Said Property with all and every capacity he has or said to have by law inclusive of his share, right, title and interest in the said Property without retaining with him any share, right, title and interest therein.
7. The Vendor further assures and declares that the Vendor has unfettered right to sell the said Property in favour of the Purchaser and the Vendor further confirms that the legal heirs of the Vendor have no objection to the transfer of title of the said Property to the Purchaser.
8. The Vendor assures and declares that no Income Tax proceedings or no GST proceedings or recovery proceedings or income tax /GST notice are pending or otherwise decided under any of the provisions of the Income Tax Act against the Vendors including causing an impediment upon the transfer of the said Property.
9. The Vendor hereby indemnifies to the Purchaser that he has not created and charge, interest or encumbrances, in upon, to or on the Said Property of any nature whatsoever or any person whomsoever including by way of sale, mortgages, gift, exchange, lease and license basis, care-taker basis, easement rights, trust, benami, partnership or otherwise.
10. The Vendor also indemnifies that whenever sign, affidavit, bond, declaration or any other document is required regarding the said property, Vendor will fully cooperate and get all things done positively in favour of the Purchaser regarding the said property from time to time.
11. That the Vendor is aware that relying upon what has been stated hereinabove and upon the Vendor having agreed and undertaken to indemnify in the manner as stated herein, the Purchaser have agreed to obtain conveyance of the said property in its favour.
12. The Vendor is aware that the Purchaser have acquired / purchased the said property relying upon the aforesaid representations made by the Vendor and the Vendor

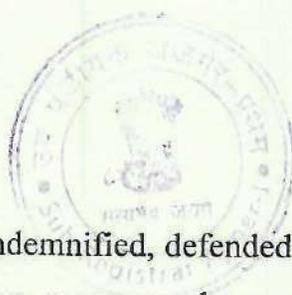
PARAM AUTOMOBILES PRIVATE LIMITED

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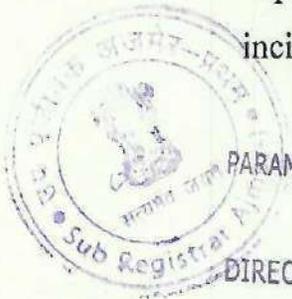
GARG VIJAY KUMAR H.U.F.

KARTA



hereby indemnify, defend and shall keep indemnified, defended and harmless, the purchaser from and against any and all claims, expenses, charges, demands, actions & liabilities whatsoever arising due to any misrepresentation on the part of the Vendor.

13. That the **VENDOR** do hereby covenants and assures that the **PURCHASER** is entitled to have mutation of its name in all revenue records, local body and also obtain patta in the name of the **PURCHASER** and undertakes to execute any deed in this respect.
14. That the Vendor confirms and undertakes that all the original and papers have been handed over to the purchaser and no other documents or papers remains in the custody of the vendor nor they have given any of them to any other person to create burden or anything else on the said property.
15. Upon execution of the said Deed of Conveyance the Purchaser has become the absolute owner-occupier of the said Property.
16. It is agreed by and between the parties hereto that the Purchaser shall bear the entire expenses of the Stamp duty, Registration fees, drafting charges, transfer fees and incidental expenses exclusively in respect of the aforesaid sale.



PARAM AUTOMOBILES PRIVATE LIMITED
DIRECTOR/AUTHORISED SIGNATORY

GARG VIJAY KUMAR H.U.F.
Garg
KARTAR

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RECEIPT

Rs. 31,00,000.00	Rupees Thirty One Lacs only paid by the Purchaser to the Vendor by Payment Reference No. CMS2448944298 dtd. 11/03/2022, drawn on ICICI Bank.
Rs. 19,49,000.00	Rupees Nineteen lacs Forty Nine Thousand only paid by the Purchaser to the Vendor by Payment Reference No. CMS2448944302 dtd. 11/03/2022, drawn on ICICI Bank.
Rs.49,50,000 .00	Rupees Forty Nine Lacs Fifty Thousand only paid by the Purchaser to the Vendor by Payment Reference No. CMS2452942951 dtd. 14/03/2022, drawn on ICICI Bank.
Rs. 51,48,000 .00	Rupees Fifty One Lacs Forty Eight Thousand only paid by the Purchaser to the Vendor by Payment Reference No. CMS2453922706 dtd. 14/03/2022, drawn on ICICI Bank.
Rs. 24,75,000 .00	Rupees Twenty Four Lacs Seventy Five Thousand only paid by the Purchaser to the Vendor by Payment Reference No. CMS2476515924 dtd. 28/03/2022, drawn on ICICI Bank.
Rs. 24,75,000 .00	Rupees Twenty Four Lacs Seventy Five Thousand only paid by the Purchaser to the Vendor by Payment Reference No. CMS2479842166 dtd. 28/03/2022, drawn on ICICI Bank.
Rs. 80,00,000 .00	Rupees Eighty Lacs only paid by the Purchaser to the Vendor by Payment Reference No. CMS2524211497 dtd. 18/04/2022, drawn on ICICI Bank.



PARAM AUTOMOBILES PRIVATE LIMITED

DIRECTOR/AUTHORISED SIGNATORY

उप पंजीयक अजमेर, प्रथम

GARG VIJAY KUMAR H.O.

KARTI



Rs. 19,00,000 .00	Rupees Nineteen Lacs only paid by the Purchaser to the Vendor by Payment Reference No. CMS2524211500 dtd. 18/04/2022, drawn on ICICI Bank.
Rs. 49,50,000 .00	Rupees Forty Nine Lacs Fifty thousand only paid by the Purchaser to the Vendor by Payment Reference No. CMS2524547119 dtd. 18/04/2022, drawn on ICICI Bank.
Rs. 49,50,000 .00	Rupees Forty Nine Lacs Fifty Thousand only paid by the Purchaser to the Vendor by Payment Reference No. CMS2528392885 dtd. 19/04/2022, drawn on ICICI Bank.
Rs.1,00,000 .00	Rupees One Lac only paid by the Purchaser to the Vendor by Payment Reference No. CMS2592409206 dtd. 20/05/2022, drawn on ICICI Bank.
Rs.97,00,000 .00	Rupees Ninety Seven Lacs only paid by the Purchaser to the Vendor by Payment Reference No. CMS2592683191 dtd. 20/05/2022, drawn on ICICI Bank.
Rs.97,03,000 .00	Rupees Ninety Seven lacs , Three Thousand only paid by the Purchaser to the Vendor by Payment Reference No. CMS2592683131 dtd. 20/05/2022, drawn on ICICI Bank.
Rs.4,03,000.00	Rupees Four Lacs Three thousand only has been Deducted by the Purchaser from the Sale Consideration payable to the Vendor against TDS payable by the Purchaser to the Income Tax Department. And the said amount will be remitted with the Income Tax Department.
Rs.1,97,000.00	Rupees One Lacs Ninety Seven thousand only has been Deducted by the Purchaser from the Sale



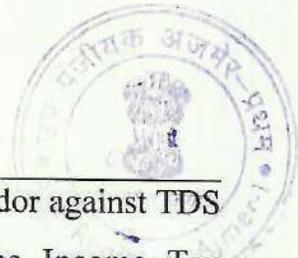
PARAM AUTOMOBILES PRIVATE LIMITED

DIRECTOR/AUTHORISED SIGNATORY

GARG VIJAY KUMAR H.U.F.

उप पंजीयक अजमेर, प्रथम

KARTA



	Consideration payable to the Vendor against TDS payable by the Purchaser to the Income Tax Department. And the said amount will be remitted with the Income Tax Department.
Rs. 6,00,00,000.00	Rupees Six Crore only.

PARAM AUTOMOBILES PRIVATE LIMITED

DIRECTOR/AUTHORISED SIGNATORY

GARG VIJAY KUMAR H.U.F.

KARTA



उप वंजीयक अजमेर, प्रथम



SCHEDULE OF PROPERTY

All that Immovable property bearing (Khasra No. 1107 Old), (1) Khasra No. 1235/2231 (New) admeasuring about 0.0700 Hectare (700 Sqr Mtr), (2) Khasra No. 1236 (New) admeasuring about 0.1150 Hectare (1150 Sqr Mtr), (3) Khasra No. 1237 (New) admeasuring about 0.1200 Hectare (1200 Sqr Mtr), Aggregating total land admeasuring area about 0.3050 Hectare (3050 Square meters) of Khata No. 644 (new), 180 (old), together with construction area admeasuring about 2151.68 Square Meter, situated, lying and being at Village Sendariya Tehsil & District – Ajmer, which is more particularly described herein above.

The Said Property was constructed in R.C.C and Proflex Roofing shed.

Bounded by :

On the East : Municipal Training Ground

On the West : Main Highway (Road)

On the North : Remaining Part of Part of Khasra No. 1107 Min

On the South : Nadi & Property of Part of Khasra No. 1107 Min & 1109.

In witness whereof the **VENDOR** and the hereto have hereunto set and subscribed their respective hands and seals the day month and year above written.



VENDOR

GARG VIJAY KUMAR HUF

GARG VIJAY KUMAR H.U.F.

[Handwritten Signature]
KARTA
KARTA

PURCHASER

PARAM AUTOMOBILES PRIVATE LIMITED

through its authorized signatory
For **PARAM AUTOMOBILES PVT. LTD.**

[Handwritten Signature]
AUTH. SIGN.

Mr. Mehul Chandrakant Shah

IN THE PRESENCE OF:

No. 1.

[Handwritten Signature]
Mr. Anil ASWARI s/o Mr. Bhag Chand
Dhala bhata colony,
Ajmer.

No. 2.

[Handwritten Signature]
Mr. Rakesh Garg
s/o Vijay Garg
Civil Line, Ajmer.

Under 54 Endorsement

धारा 54 के तहत प्रमाण-पत्र प्रमाणित किया जाता है कि इस लेख पत्र की मालियत रु 60000000 मानते हुए इस पर देय कमी मुद्रांक राशि रु 3600000 पर कमी पंजीयन शुल्क रु 600000, सरचार्ज राशि 1080000 कुल रु 5280000 रसीद संख्या 202202001015211 दिनांक 11-07-2022 में जमा किये गये है।

अतः दस्तावेज को रु 3600000 के मुद्रांकों पर निष्पादित माना जाता है।

202201001014457

Sale Deed (Conveyance Deed)

उप पंजीयक, AJMER-I

Registration Endorsement

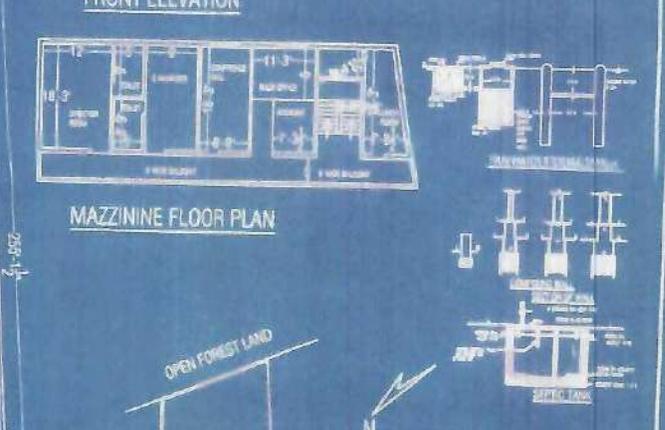
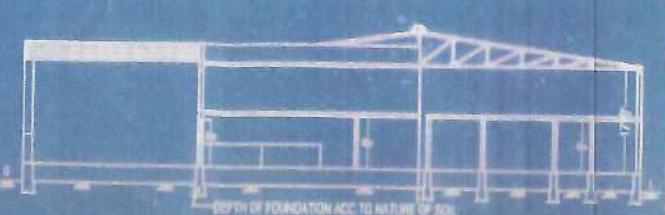
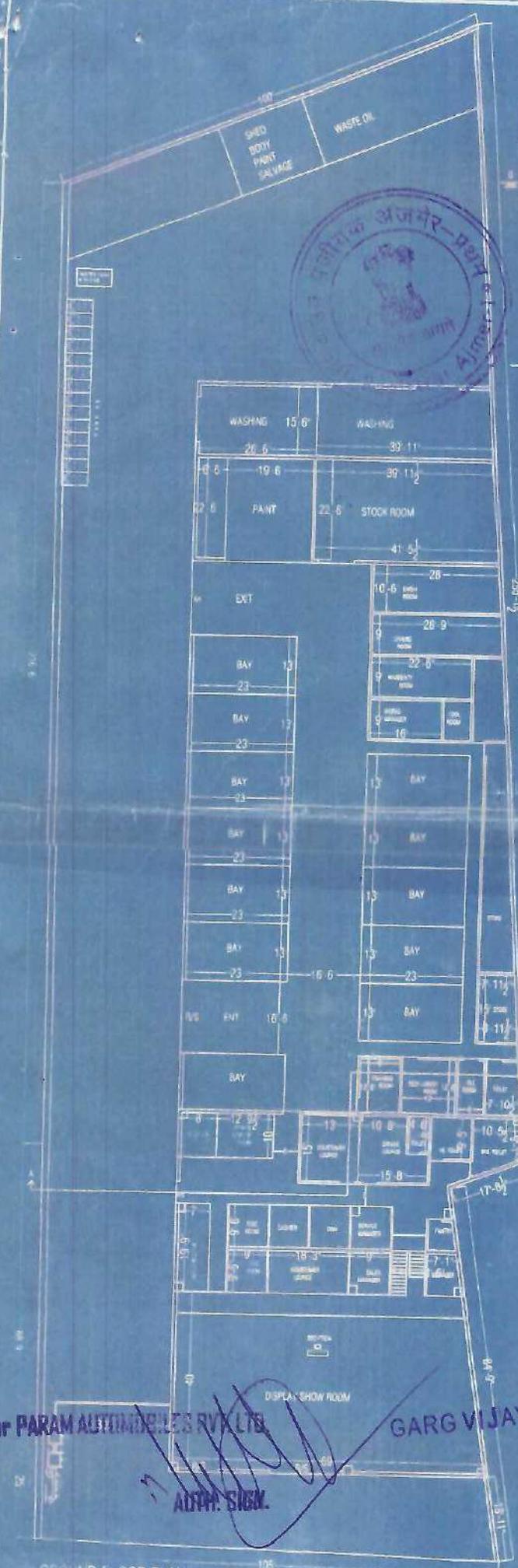
आज दिनांक 15/07/2022 को
पुस्तक संख्या 1 जिल्द संख्या 2142 में
पृष्ठ संख्या 77 क्रम संख्या 202203001106681 पर पंजीबद्ध किया गया तथा
अतिरिक्त पुस्तक संख्या 1 जिल्द संख्या 5561 के
पृष्ठ संख्या 430 से 448 पर चस्पा किया गया।

202201001014457

Sale Deed (Conveyance Deed)

उप पंजीयक, AJMER-I





SPECIFICATION	
1	PROVIDE... (text partially illegible)
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PROPOSED CONSTRUCTION TO BE PUT UP BY SH VIJAY GARG S/O SH R L GARG AT - PART OF KH.NO 869(OLD), 1107MIN, REV VILLAGE - SANDRIYA, DISTT - AJMER.

For PARAM AUTOMOBILES RVV LTB

GARG VIJAY KUMAR H.V.F.

ADDP. SIGN.

KARTI

PLAN CORRECT	SCALE - 1" = 20'
APPLICANT	REGISTERED ARCHT. (text partially illegible)

Registration Endorsement

आज दिनांक 15/07/2022 को
पुस्तक संख्या 1 जिल्द संख्या 2142 में
पृष्ठ संख्या 77 क्रम संख्या 202203001106681 पर पंजीबद्ध किया गया तथा
अतिरिक्त पुस्तक संख्या 1 जिल्द संख्या 5561 के
पृष्ठ संख्या 430 से 448 पर चस्पा किया गया।

202201001014457

Sale Deed (Conveyance Deed)


उप पंजीयक, AJMER-I



मौका पत्र

आज दिनांक 08.07.25 को BEFORE THE NATIONAL GREEN TRIBUNAL CENTRAL ZONE BENCH, BHOPAL Original Application No. 82/2025 (CZ) [I.A.No. 74/2025], Rama Shankar Agarwal VS Mahindra and Mahindra Ltd. & Ors के क्रम में श्रीमान तबसुबख मखेदध जीन दक्षिण अजमेर विकास प्राधिकरण अजमेर के साथ गताम सेंदरिया तहसील अजमेर, जिला - अजमेर में नेशनल हाइवे पर स्थित महिन्द्रा कार शोक्म परम - कॉलोमवाइल के मौके पर पढ़ेंगे।

मौके पर पढ़ेंगे कर, मौका स्थिति का राजस्व रिकॉर्ड क्र-नकशा एवं ऑनलाइन अपना खाता पोर्टल पर उपलब्ध राजस्व गताम सेंदरिया अनुसार जांच की गई।

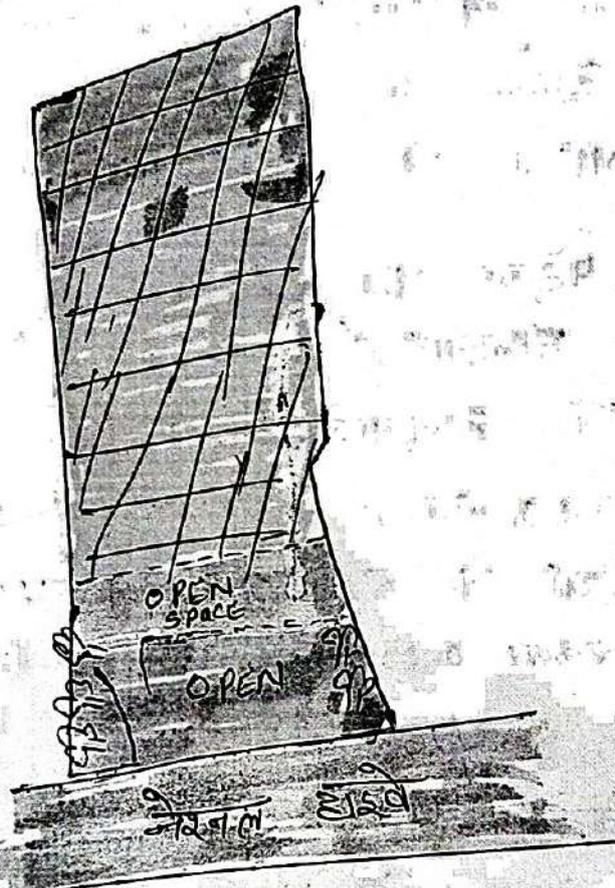
राजस्व रिकॉर्ड क्र-नकशा एवं जमाबंदी अनुसार उक्त शोक्म गताम सेंदरिया के खसरा संख्या, 1237 रकबा 0.12 हेक्टे. किस्म बरानी, 2483/1236 रकबा 0.0950 हेक्टे. किस्म बरानी, 2482/2231 रकबा 0.07 हेक्टे. किस्म गै-कुंशरी, 2489/1236 रकबा 0.28 हेक्टे. किस्म बरानी, 1235 रकबा 0.62 हेक्टे. किस्म बरानी के भाग में निर्मित है।

उक्त खसरा संख्या एवं नेशनल हाइवे के मध्य खसरा संख्या 2509/1167 रकबा 0.88 हेक्टे किस्म बड़, 1167 रकबा 3.71 हेक्टे. किस्म बड़ 1237/2230 रकबा 0.45 हेक्टे किस्म बड़ स्थित है। खसरा संख्या 1167, 2509/1167 के कुछ भाग को शोक्म कर Open रखते हुए पैड बनाकर अतिक्रमण किया हुआ है। खसरा संख्या 1167, 1237/2230 के कुछ भाग को उक्त शोक्म कर चारद्वारी कर खातेदारी श्रमि में शामिल किया हुआ है। जिसमें पार्किंग की जा रही है।

खसरा संख्या 1237, 2483/1236, 2482/2231, 2489/1236 खातेदारी कार्य श्रमि के रूप में राजस्व रिकॉर्ड में दर्ज है। खसरा

संख्या 1235, 2509/1167 नगर परिषद अजमेर ड्रेनिंग आउट
 नगर निगम के नाम दर्ज है खसरा संख्या 1167, 1237/2230
 अजमेर विकास प्राधिकरण अजमेर के नाम दर्ज है

नाजरी नक्शा :-



निर्मित क्षेत्र (शोरूम)

- सड़क/NH (प्राधिकरण स्वामित्व) अर्थात् (A.D.A.)
- नगर परिषद अजमेर ड्रेनिंग आउट नगर निगम अर्थात्
- A.D.A. स्वामित्व की अर्थात्
- खातेदारी अर्थात्

उक्त मौका प्लान मौके पर तैयार कर इस्ताफ़ा किया

P. A. D. A.

18/7/25
 P. A. D. A. (S)



माननीय न्यायालय उपखण्ड अधिकारी अजमेर

प्रार्थना-पत्र एल.आर.संख्या 64/2022

मैसर्स परम ऑटोमोबाइल प्राइवेट लिमिटेड, पंजीकृत कार्यालय 1001/जी. आई.वी.सी., सेक्टर-28, गांधी नगर -382028, गुजरात जरिये अधिकृत प्रतिनिधि श्री मेहुल शाह पुत्र श्री चन्द्रकान्त शाह।

.....प्रार्थी

वनाम

राजस्थान सरकार जरिये तहसीलदार, अजमेर

.....अप्रार्थी

प्रार्थना-पत्र अन्तर्गत धारा 131, 132 एवं
136 राजस्थान भू-राजस्व अधिनियम, 1956

मान्यवर,

प्रार्थी माननीय न्यायालय से निम्न निवेदन करते हैं -

- 1 यह कि ग्राम सेंदरिया, तहसील व जिला अजमेर अवस्थित वर्तमान खसरा नम्बर 1235/2231 रकबा 0.0700 हैक्टेयर, 1236 रकबा 0.1150 हैक्टेयर एवं 1237 रकबा 0.1200 हैक्टेयर भूमि के खातेदार वर्तमान जमाबन्दी संवत् 2076 के खाता संख्या नया 644 पुराना 180 के अनुसार श्री विजय गर्ग पुत्र श्री रामलाल गर्ग, निवासी सिविल लाईन्स, अजमेर रहे हैं।
- 2 यह कि प्रार्थना-पत्र की चरण सं. 01 में वर्णित कृषि भूमि को प्रार्थी पंजीकृत इकाई अन्तर्गत कम्पनी अधिनियम, 1956 के तहत द्वारा जरिये पंजीकृत विक्रय पत्र दिनांक 15.07.2022 से क्रय किया जाकर स्वानित्व व आधिपत्य प्राप्त किया गया, जिस पर बतौर खातेदार, मालिक-स्वामी आज दिवस को काबिज चला आ रहा है।
- 3 यह कि प्रार्थी के खातेदार एवं आधिपत्य की भूमि वर्तमान खसरा नम्बर 1235/2231 रकबा 0.0700 हैक्टेयर, 1236 रकबा 0.1150 हैक्टेयर एवं 1237 रकबा 0.1200 हैक्टेयर भूमि के प्रमाणित मिलान क्षेत्रफल के अनुसार वर्किंग खसरा नम्बर 1107 रहा है।
- 4 यह कि वर्किंग खसरा नम्बर 1107 भूमि के प्रमाणित वर्किंग राजस्व मानचित्र सन् 1970-71 में वर्किंग खसरा नम्बर 1107 के बाबत दर्शाई गई भौतिक स्थिति को वर्तमान में सम्पन्न भू-संशोधन की कार्यवाही पश्चात वर्किंग खसरा नम्बर 1107 के प्रमाणित मिलान अनुसार वर्तमान खसरा नम्बर 1235/2231 रकबा 0.0700 हैक्टेयर, 1236 रकबा 0.1150 हैक्टेयर एवं 1237

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Rajawad

PARAM AUTOBOILES PVT. LTD.

DIRECTOR

रकबा 0.1200 हैक्टयर भूमि कायम किये जाकर वर्किंग राजस्व मानचित्र में अंकित भौतिक स्थिति को बिना किसी अधिकार के परिवर्तित किया जाकर लिपिकीय त्रुटि कारित करते हुए वर्तमान राजस्व मानचित्र सन् 1980-81 में भौतिक स्थिति को परिवर्तित कर अंकित कर दिया गया है। इस प्रकार वर्किंग राजस्व मानचित्र के विपरीत वर्तमान राजस्व मानचित्र में प्रार्थी के खातेदारी भूमि के बाबत कारित लिपिकीय त्रुटि को दुरुस्त किया जाकर वर्किंग राजस्व मानचित्र के अनुरूप वर्तमान राजस्व मानचित्र में अंकन किये जाने के आदेशार्थ यह प्रार्थना-पत्र माननीय न्यायालय के समक्ष प्रस्तुत किया जा रहा है।

- 5 यह कि प्रार्थी द्वारा लिपिकीय त्रुटि को दुरुस्त किये जाने के आशय से नामान्तरण व सीमाज्ञान करवाये जाने हेतु दिनांक 21.07.2022 को अप्रार्थी के कार्यालय में सम्पर्क किया गया, तो जानकारी हुई कि भू-प्रबन्ध विभाग द्वारा लिपिकीय त्रुटि को दुरुस्त किये जाने का क्षेत्राधिकार माननीय न्यायालय में निहित होने से अप्रार्थी के स्तर पर कोई कार्यवाही सम्भव नहीं होने के कारण प्रार्थी द्वारा दिनांक 26.07.2022 को वर्तमान अधिवक्ता से सम्पर्क कर सम्पूर्ण प्रमाणित दस्तावेज प्राप्त करते हुए माननीय न्यायालय के समक्ष याचित अनुतोष हेतु यह प्रार्थना पत्र प्रस्तुत किया जा रहा है।
- 6 यह कि भू-प्रबन्ध विभाग एवं राजस्व एजेन्सी को सक्षम न्यायालय के आदेश/डिक्री के बिना राजकीय राजस्व रेकॉर्ड में किसी प्रकार का परिवर्तन किये जाने का विधि के तहत कोई हक व क्षेत्राधिकार निहित नहीं होकर पूर्ववर्ती इन्द्राजात की पुनर्वावृत्ति किये जाने हेतु विधि के तहत बाध्य एवं प्रतिबन्धित है, इसके उपरांत भी विधि एवं क्षेत्राधिकार के विपरीत जाकर लिपिकीय त्रुटि कारित की गई है, जो कि प्रार्थना पत्र के माध्यम से दुरुस्त किये जाने योग्य है, जिस हेतु यह प्रार्थना-पत्र प्रस्तुत किया जा रहा है।
- 7 यह कि राजस्व एजेन्सी द्वारा वर्तमान राजस्व मानचित्र में कारित लिपिकीय त्रुटि के कारण प्रार्थी को अपने खातेदारी भूमि में निहित हक, अधिकार, कब्जे-काश्त इत्यादि में परेशानी का सामना करना पड रहा है। इस कारण याचित अनुतोष हेतु यह प्रार्थना-पत्र प्रस्तुत किया जा रहा है।
- 8 यह कि भू-प्रबन्ध की कार्यवाहियां समाप्त हो जाने के पश्चात भू-प्रबन्ध की कार्यवाही के समय कारित लिपिकीय त्रुटि को दुरुस्त किये जाने का अधिकार भू-अभिलेख अधिकारी को प्रदान कर दिये जाने से वर्तमान प्रार्थना-पत्र की सुनवाई व निर्णय का क्षेत्राधिकार माननीय न्यायालय

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Rajiv

PARAM AUTOMOBILES PVT. LTD.

DIRECTOR

में निहित करता है।

- 9 यह कि प्रार्थना-पत्र निर्धारित न्यायशुल्क पर समयावधि में प्रस्तुत किया जा रहा है।
- 10 यह कि अन्य विधिक तथ्य बरववत बहस मौखिक निवेदन किये जावेंगे।

अतः माननीय न्यायालय से प्रार्थना है कि प्रार्थना पत्र प्रार्थी स्वीकार फरमाया जाकर प्रार्थना पत्र की चरण सं. 01 व 02 में वर्णित प्रार्थी की खातेदारी भूमि के बाबत वर्किंग राजस्व मानचित्र के विपरीत वर्तमान राजस्व मानचित्र में कारित लिपिकीय त्रुटि को दुरुस्त किये जाकर वर्किंग राजस्व मानचित्र के अनुरूप अंकन किये जाने के आदेश प्रदान करावे, तथा अन्य अनुतोष जो माननीय न्यायालय उचित समझे, पृथक से प्रकरण की परिस्थितियों के अनुसार प्रार्थी को प्रदान करावे, जो न्यायसंगत होगा।

PARAM AUTOMOBILES PVT. LTD.

DIRECTOR

अजमेर

दिनांक : 26/08/22

अधिवक्ता प्रार्थी
(एन.एस.राजवति)

माननीय न्यायालय उपखण्ड अधिकारी, अजमेर

प्रार्थना-पत्र एल.आर.संख्या/2022

मैसर्स परम ऑटोमोबाइल बनाम राजस्थान सरकार

शपथ-पत्र

मैं कि मेहुल शाह पुत्र श्री चन्द्रकान्त शाह अधिकृत प्रतिनिधि मैसर्स परम ऑटोमोबाइल प्राइवेट लिमिटेड, पंजीकृत कार्यालय 1001/जी.आई.बी.सी. सेक्टर-28, गांधी नगर - 382028, गुजरात शपथपूर्वक निम्न बयान करता हूँ :-

- 1 यह कि शपथ पत्र के साथ संलग्न प्रार्थना-पत्र अन्तर्गत धारा 131, 132 एवं 136 राजस्थान भू-राजस्व अधिनियम, 1956 में वर्णित सभी अभिकथन मेरी निजी जानकारी एवं ज्ञान से सही व सत्य है। जो मेरे द्वारा अवगत करवाये गये तथ्यों तथा उपलब्ध करवाये गये दस्तावेजों के आधार पर मेरे अभिभाषक द्वारा लिखाये गये हैं।
- 2 यह कि शपथ पत्र के साथ संलग्न प्रार्थना पत्र को इस शपथ पत्र का एक अभिन्न भाग मना व समझा जाकर पढा जावे।

PARAM AUTOMOBILES PVT. LTD.

अजमेर

दिनांक- 26/08/22

[Signature]

सत्यापन

DIRECTOR

शपथकर्ता

मैं कि मेहुल शाह उपरोक्त शपथकर्ता सत्यापित करता हूँ कि शपथ-पत्र की चरण संख्या 01 लगायत 02 में वर्णित तथ्य हमारी निजी जानकारी एवं ज्ञान से सही व सत्य है।

PARAM AUTOMOBILES PVT. LTD.

अजमेर

दिनांक- 26/8/22

शपथकर्ता

S.No. 1155 Date 26/8/22
Shri. Mehu Shah S/o. Chandra Kant Shah
R/o. ...
Identified By ...
Oath Commissioner

नकल मिलान क्षेत्रफल

ग्राम ~~ग्राम~~ सेदारिया

सन - 1970-1971

तहसील व जिला भजमेर (राजस्थान)

प्राथमिक		हाल		प्राथमिक		हाल	
ख. नं.	क्षेत्रफल	ख. नं.	क्षेत्रफल	ख. नं.	क्षेत्रफल	ख. नं.	क्षेत्रफल
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मिलान किया
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मिलान किया
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 तहसीलदार (स. 2) भजमेर

1996
 N-S राजपट
 1061
 3-8-22
 16-8-202
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राजस्थान सरकार
भू प्रबन्ध - विभाग
विभागीय निर्देशन के अनुसार
नकल मिलान क्षेत्रफल

ग्राम: सेदरिया ताल्लुका ----- तहसील - अजमेर जिला - अजमेर

हाल		साबिक		हाल		साबिक	
ख. नं.	क्षेत्रफल	ख. नं.	क्षेत्रफल	ख. नं.	क्षेत्रफल	ख. नं.	क्षेत्रफल
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मिलान किया

पता

मुता

(Signature)

(Signature)

अजमेर

तहसीलदार (भू.) अजमेर

नं०-१११ किरानवार

ग्राम रोहरिया

तहसील व जिला अजमेर

कालन सप्त १२५८ फसली

मुता:सप्त १५५१+५२२ई०

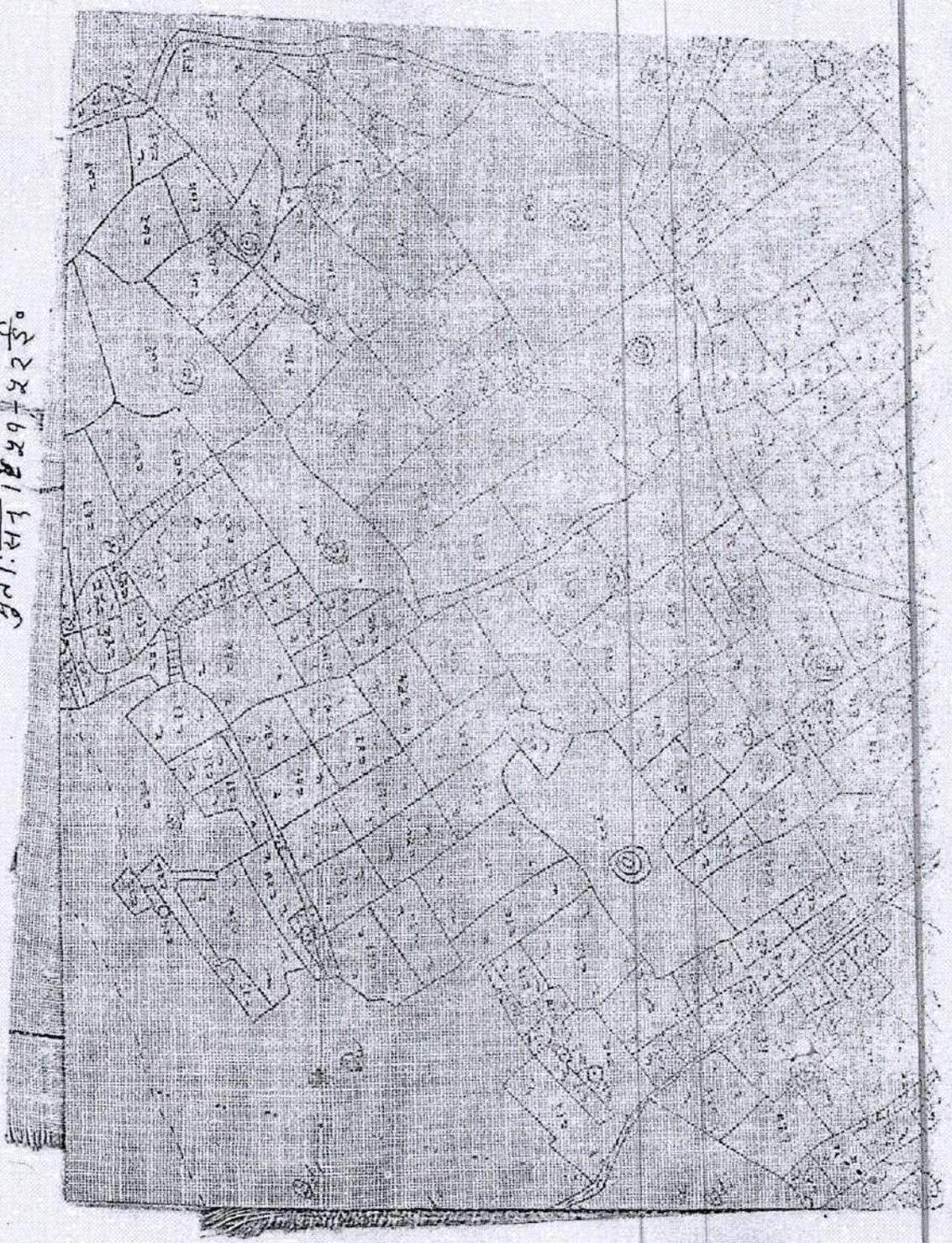
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N.S. 210/वत

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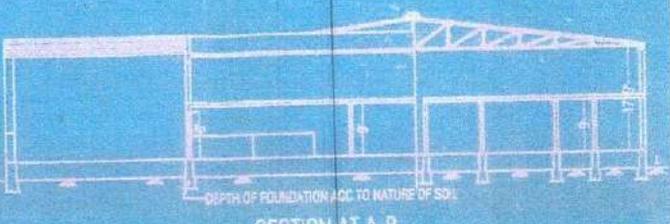
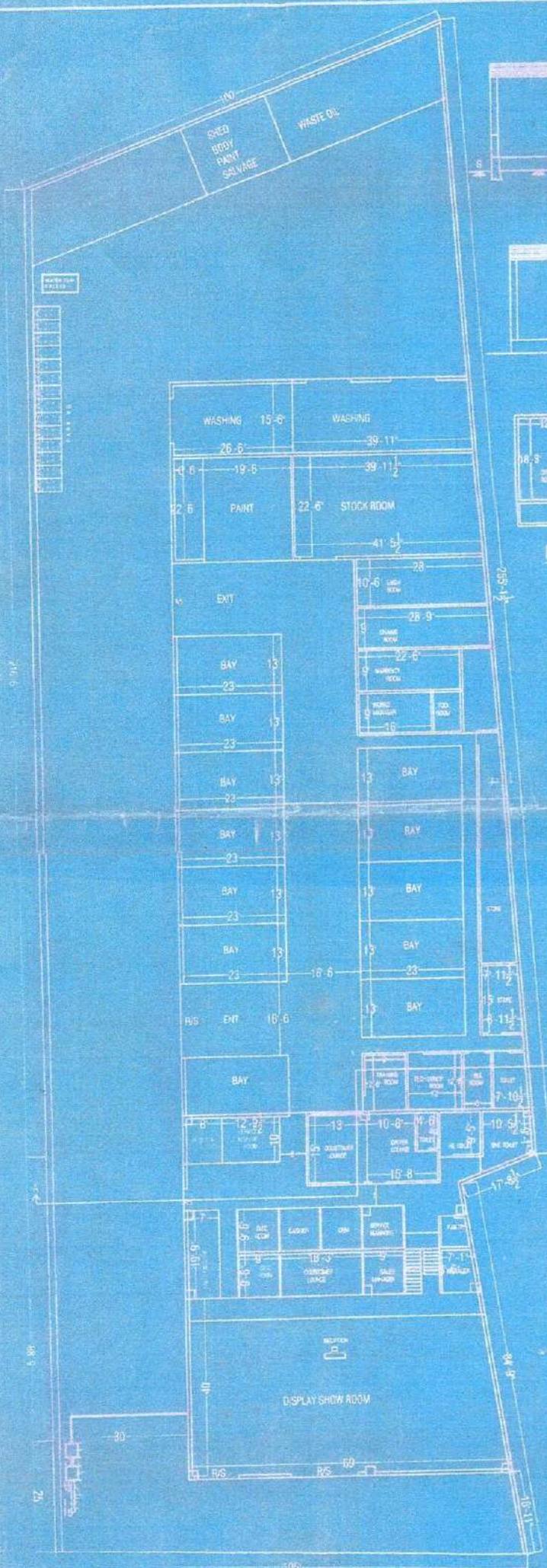
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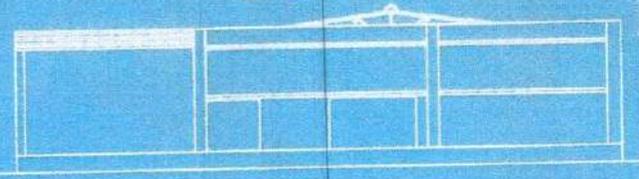
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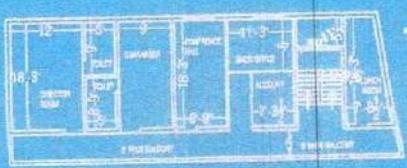
प्रमाणित हाम
मुता:सप्त १५५१+५२२ई०



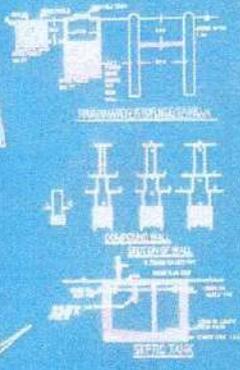
SECTION AT A-B



FRONT ELEVATION



MAZZININE FLOOR PLAN



SITE-PLAN
SCALE: 1"=40'

SPECIFICATION	
1. FOUNDATION	CONCRETE ON SAND BEDDED ON COMPACTED
2. WALLS	200 MM THICK CONCRETE BLOCKS WITH 10% CEMENT SAND MORTAR
3. FLOORING	CONCRETE FLOOR WITH POLISHED FINISH
4. ROOF	ROOF SHALL BE AS PER ARCHITECTURAL DRAWING
5. ROOFING	ROOF SHALL BE AS PER ARCHITECTURAL DRAWING
6. DOORS	DOORS SHALL BE 2000 MM X 2100 MM WITH 10% CEMENT SAND MORTAR
7. WINDOWS	WINDOWS SHALL BE 1500 MM X 1500 MM WITH 10% CEMENT SAND MORTAR
8. CROFT, BALCONY, TERRACE AND LITTLE OF B.D.C. E & A.S. ROOFING	CONCRETE ROOFING WITH 10% CEMENT SAND MORTAR
9. FINISHES	FINISHES SHALL BE AS PER ARCHITECTURAL DRAWING
10. ROOFING	ROOFING SHALL BE AS PER ARCHITECTURAL DRAWING
11. ROOFING	ROOFING SHALL BE AS PER ARCHITECTURAL DRAWING
REFERENCE	
1. IS: 8000-1983	SCALE: 1"=20'
2. IS: 8000-1983	
3. IS: 8000-1983	
4. IS: 8000-1983	
5. IS: 8000-1983	
6. IS: 8000-1983	
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97. IS: 8000-1983	
98. IS: 8000-1983	
99. IS: 8000-1983	
100. IS: 8000-1983	

GROUND FLOOR PLAN

PROPOSED CONSTRUCTION TO BE PUT UP BY SH. V. JAY GARG S/O SH. R. L. GARG AT- PART OF KH. NO 865 (OLD), 1107 MIN. REV. VILLAGE SANDRIYA, DISTT. AJMER

PLAN IS SUBJECT
APPLICANT

OPEN FOREST LAND

100'

N

NOTE:-

SOLD LAND SHOWN IN RED.

TOTAL AREA OF LAND = 32800.68 SFT.

OR = 3644.52 SQ.YDS.

253-1 $\frac{1}{2}$ '

OPEN LAND

OPEN LAND

216-6'

88-9'

17-8 $\frac{1}{2}$ '

84-9'

NADI

105'

TO JAIPUR

277'

TO PARBATPURA CHOURAHA

C/L OF ROAD

NATIONAL HIGHWAY NO.8

VENROR

VENDEE

SUB REGISTRAR, AJMER.

SITE-PLAN OF LAND KH.NO.865(OLD), 1107MIN (OLD), REV VILLAGE-SANDRIYA,
DIST.-AJMER. TO BE SOLD BY SH.DEEPAK JAIN & SH.MUKUL JAIN S/O LATE
SH. SURESH CHAND JAIN S/O SH. R. L. GARG

अजमेर विकास प्राधिकरण, अजमेर

टोवरमल लेन, सिविल लाईन्स, अजमेर

Website:-www.rajaasthan.gov.in/ada Email:- ajmerada@gmail.com

क्रमांक संख्या/अविधा. /2026/14-17

दिनांक : 26/07/2025

निमित्त :-

- 1 परम ऑटो मोबाईल प्राईवेट लिमिटेड मेहुल शाह पुत्र चन्द्रकांत शाह निवासी सेक्टर 28 गांधीनगर 382020 गुजरात।
- 2 जगदीश पुत्र नाथूसिंह निवासी नया घर गुलाबबाड़ी अजमेर।
- 3 नवीन कच्छावा पुत्र मोहनलाल निवासी 1 त 22 जनता कॉलोनी अजमेर।
- 4 रूपेश कुमार पुत्र मुरलीधर लीलानी निवासी शिन्धुवाड़ी मजूसर अजमेर।

नोटिस अन्तर्गत धारा 17 सपठित धारा 31 से 35 अजमेर विकास प्राधिकरण, अधिनियम 2013

यह है कि अजमेर विकास प्राधिकरण अधिनियम 2013 की धारा 17 सपठित धारा 31 से 35 के अन्तर्गत कार्यवाही करने हेतु अधोहस्ताक्षरकर्ता को प्राधिकरण द्वारा अधिकृत किया गया यह है अधोहस्ताक्षरकर्ता के समक्ष जोन के पटवारी की रिपोर्ट दिनांक 18.07.2025 को प्राप्त हुई है कि आप द्वारा प्राधिकरण की अनुमति के बिना निम्नलिखित भूमि पर उसके सम्मुख अंकितानुसार निर्माण कार्य किया जा रहा है/किया जा चुका है। जो अजमेर रीजन के समग्र विकास पर प्रतिकूल प्रभाव कारित करता है।

अतः आपको जरिये नोटिस सूचित किया जाता है कि :-

01. अजमेर रीजन में स्थित निम्नलिखित भूमि पर आप द्वारा किये जा रहे अथवा किये जा चुके निर्माण/विकास कार्य के सम्बन्ध में आप द्वारा प्राधिकरण की पूर्वानुमति प्राप्त नहीं की है जो अजमेर विकास प्राधिकरण अधिनियम 2013 की धारा 17 सपठित धारा 31 से 35 का उल्लंघन है।
02. अजमेर रीजन में स्थित निम्नलिखित भूमि पर प्राधिकरण की पूर्वानुमति/अनुज्ञा के बिना आप द्वारा किया जा रहा अथवा किया जा चुका निर्माण/विकास कार्य अजमेर रीजन के प्लान के अनुरूप नहीं होने के कारण गिराने/तोड़ने/हटाये जाने एवं उक्त कार्यवाही का व्यय आपसे वसूल किये जाने के योग्य है।

अतः- आपको सूचित किया जाता है कि इस नोटिस के सन्दर्भ में कारण स्पष्ट करने हेतु दिनांक 14.08.2025 को प्रातः 11 बजे स्वयं अथवा अधिकृत प्रतिनिधि/अधिकृत के जरिये उपस्थित हों कि क्यों नहीं आपका निर्माण/रिसोर्ट/विकास कार्य तोड़/हटा/गिरा सील कर दिये जाने का आदेश पारित किया जावे। निर्धारित तिथि को उपस्थित नहीं होने पर एक पक्षीय कार्यवाही की जावेगी जिसके लिए आप स्वयं जिम्मेदार होंगे।

भूमि तथा निर्माण का विवरण

ग्राम सेन्दरिया तहसील अजमेर जिला अजमेर में स्थित खातेदारी कृषि भूमि खसरा संख्या 1237, 2483/1236, 2482/2231, 2489/1236 पर बिना भू-रूपान्तरण, बिना 90 ए आदेश, बिना ले-आउट अनुमोदन, बिना भवन मानचित्र अनुमोदन के कार शोरूम का निर्माण कर संचालित किया जा रहा है।

Received
Ajmer
26/07/2025

YH

प्राधिकृत अधिकारी
एवं उपायुक्त
जोन दक्षिण
अजमेर विकास प्राधिकरण, अजमेर

अजमेर विकास प्राधिकरण, अजमेर

टोडरमल लेन, सिविल लाईन्स, अजमेर

Website:-www.rajasthan.gov.in/ada Email:- ajmerada@gmail.com

क्रमांक संख्या/अविप्रा./जोन दक्षिण/2025/18

दिनांक : 25/07/2025

निमित्त :-

परम ऑटो मोबाईल प्राईवेट लिमिटेड गेहुल शाह पुत्र चन्द्रकांत शाह निवासी सेक्टर 28 गांधीनगर 382028 गुजरात।

नोटिस

(अन्तर्गत अजमेर विकास प्राधिकरण अधिनियम 2013 की धारा 67 के तहत)

यह है कि अजमेर विकास प्राधिकरण अधिनियम 2013 की धारा 67 के तहत आवश्यक कार्यवाही करने हेतु अद्योहस्ताक्षरकर्ता प्राधिकृत अधिकारी है। अद्योहस्ताक्षरकर्ता के समक्ष जोन के भू-अभिलेख निरीक्षक/पटवारी ने अपनी रिपोर्ट दिनांक 18.07.2025 को प्रस्तुत कर कथन किया है कि अतिक्रमी परम ऑटो मोबाईल प्राईवेट लिमिटेड नेशनल हाईवे के पास ग्राम सेन्दरिया में स्थित प्राधिकरण स्वामित्व की भूमि खसरा संख्या 1167, 1237/2230 पर अवैध रूप से कब्जा कर रखा है।

उक्त नोटिस के जरिये आपको सूचित किया जाता है कि :-

1. आप द्वारा अजमेर विकास प्राधिकरण भूमि पर अतिक्रमण किया गया है, जो अजमेर विकास प्राधिकरण अधिनियम 2013 के अन्तर्गत दण्डनीय अपराध है।
2. आप द्वारा उपरोक्त साक्ष्य में प्राधिकरण/सार्वजनिक भूमि पर अतिक्रमण किया गया है जो अधिनियम 2013 के अन्तर्गत दण्डनीय अपराध है व उक्त अतिक्रमण अधिनियम 2013 की धारा 67 अन्तर्गत हटाने जाने योग्य है।

उपरोक्त वर्णित भूमि प्राधिकरण सम्पत्ति है जिसपर आप द्वारा अतिक्रमण /अवरोध किया गया है। अतः अतिक्रमण स्थल पर स्थित सम्पत्ति/सामान को अजमेर विकास प्राधिकरण अधिनियम 2013 की धारा 67 अन्तर्गत अभिग्रहित/कुर्क किये जाने योग्य है। अतः आपको सूचित किया जाता है कि इस नोटिस के संदर्भ में कारण स्पष्ट करने हेतु दिनांक 14.08.2025 को प्रातः 11 बजे स्वयं अथवा प्रतिनिधि/अधिवक्ता के जरिये उपस्थित होवे कि क्यों नहीं आपका निर्माण कार्य ध्वस्त किये जाने अथवा अतिक्रमण/अवरोध हटाये जाने का आदेश पारित किया जावे। निर्धारित तिथि को उपस्थित नहीं होने पर एक पक्षीय कार्यवाही की जावेगी। यह नोटिस आज दिनांक को अद्योहस्ताक्षरकर्ता की सील एवं हस्ताक्षर से जारी किया जाता है।

Received
N. Sharma
25.7.2025

yh
प्राधिकृत अधिकारी
एवं उपायुक्त
जोन दक्षिण
अजमेर विकास प्राधिकरण, अजमेर



AJMER DEVELOPMENT AUTHORITY (ZONE SOUTH)

GOVERNMENT OF RAJASTHAN

Payment Acknowledgement Receipt

Service	Permission of use of Agricultural Land for Non-Agricultural Purposes and Allotment (90-A)
Payment Mode	Online
Payment Channel	Rajasthan Payment Platform (RPP)
Transaction ID	138422390
Amount	2,16,855.00 /-
Date and Time	05/08/2025 04:10 PM
Status	SUCCESS
Description	10% Premium Amount
Reference	LU2012/ADA/2025-26/101702

NOTE:

1. The successful transaction date will be treated as deposit date in Ajmer Development Authority account.
2. If the amount is debited from your bank account and receipt is not generated due to technical fault, you are requested to wait for 24 Hrs for confirmation of amount. After reconciliation of the account the acknowledge of receipt will be made available on this portal. If the amount is reverted to your bank account you may make payment again.
3. In case transaction failure you may contact to our payment gateway service provider on the contact details mentioned on this portal. Please mention Challan Number to locate your transaction.
4. If payment is made through Credit/ Debit Card/ Netbanking/ Wallet, in case of any refund the amount will be credited back to the Credit/ Debit Card/ Netbanking/ Wallet through which it was received. Ajmer Development Authority will not entertain any Charge back what so ever.
5. Ajmer Development Authority will not be responsible in case the amount is not credited/ deposited in Ajmer Development Authority account due to transaction failure.



UDH DEPARTMENT

GOVERNMENT OF RAJASTHAN

Permission of use of Agricultural Land for Non-Agricultural Purposes and Allotment (90-A)

Authorized Officer Details/ प्राधिकृत अधिकारी का विवरण

Application No./ आवेदन संख्या LU2012/ADA/2025-26/101702
 Application Date/ आवेदन तिथि 05/08/2025 02:52 PM
 SSOID/ एसएसओआईडी PARAM.AJMER
 Development Authority/ विकास प्राधिकरण AJMER DEVELOPMENT AUTHORITY
 Zone/ ज़ोन ZONE SOUTH
 Current Status/ वर्तमान स्थिति FORWARDED TO ZONAL DC/ UIT AO (05/08/2025 04:10 PM)

(A) Applicant Details/ आवेदक का विवरण

S. No./ क्र.सं.	Name/ नाम	Father's/ Husb and Name/ पिता/ पति का नाम	Relation/ सम्बंध	Religion/ धर्म	Gender/ लिंग	Caste/ जाति	Full Address/ पूरा पता	Photo/ फोटो
1.	PARAM AUTOMOBILES PRIVATE LIMITED DIRECTOR BY SH. MEHUL SHAH	CHANDRAKANT SHAH	SON	JAIN	MALE	JAIN	SECTOR-28, GANDHI NAGAR 382028 GUJARAT	

State/ राज्य GUJARAT
 District/ ज़िला GANDHINAGAR
 Tehsil/ तहसील Urban/ Rural/ शहरी/ ग्रामीण
 URBAN
 City/ Block/ शहर/ ब्लॉक GANDHINAGAR
 Ward No./ Gram Panchayat/ वार्ड संख्या/ ग्राम पंचायत
 Mobile Number/ मोबाइल नंबर 8233009622
 Email-ID/ ई-मेल आईडी

(B) Applied Land Details/ आवेदित भूमि का विवरण

1.	Is there any HT/LT line or transformer in the plot boundary or within 50 mt. surrounding/ क्या भूखण्ड की सीमा अथवा 50 मीटर की परिधि में कोई एच.टी./एल.टी. लाईन अथवा ट्रांसफार्मर विद्यमान है ?	NO
2.	HT Capacity/ एचटी क्षमता	N/A
3.	Whether applied land is under acquisition under the provisions of Land Acquisition Act, 1894 (Act No. 1 of 1894) ?/ क्या आवेदित भूमि भूमि अवाप्ति अधिनियम, 1894 (1894 का अधिनियम संख्या 1) की उपलब्धि के अधीन अवाप्ताधीन है ?	NO
4.	Whether proceedings are pending under the Urban Land (Ceiling and Regulation) Act, 1976 in respect of the land applied ?/ क्या आवेदित भूमि के संबंध में नगर भूमि (अधिकतम सीमा और विनियमन) अधिनियम, 1976 के अधीन कार्यवाहिया लंबित है?	NO
5.	Whether the land is declared surplus or for which proceeding are pending under the Rajasthan Imposition of Ceiling on Agricultural Holdings Act, 1973 or Under the repealed Chapter III B of the Rajasthan Tenancy Act, 1955/ क्या आवेदित भूमि अधिशेष घोषित की गई है या जिसके लिए राजस्थान कृषि जोतो पर अधिकतम सीमा अधिरोपण अधिनियम, 1973 या राजस्थान अभिघृति अधिनियम, 1955 के निरसित अध्याय प्पू ख के अधीन कार्यवाहिया लंबित है ?	NO
6.	Whether the land belongs to deity, Devasthan Department any public trust or any religious or charitable institution or a wakf ?/ क्या आवेदित भूमि देवता, देवस्थान विभाग, कोई लोक न्यास, या किसी धार्मिक या पूत संस्था या किसी वक्फ से संबंधित है?	NO
7.	Is the applied Land is within 50 mt. of Railway boundary/ क्या आवेदित भूमि रेलवे सीमा की 50 मीटर की परिधि में स्थित है?	NO
8.	If applied Land is near NH/SH/PWD Road/ Revenue Road, provide the name, category and width of the Road (in mt.)/ यदि आवेदित भूमि राष्ट्रीय राजमार्ग/राज्य राजमार्ग/ पी. डब्ल्यू.डी. सडक/ राजस्व रास्ते के पास है तो संबंधित सडक का नाम, श्रेणी एवं चौड़ाई (मीटर में)।	NH-08 AJMER JAIPUR
9.	Whether Court Cases are pending in respect of the applied land ?/ क्या आवेदित भूमि के संबंध में किसी न्यायालय में कोई प्रकरण लंबित है ?	NO
10.	Width of the available approach road to applied land as per site (in meters)/ आवेदित भूमि हेतु विद्यमान पहुंच मार्ग की चौड़ाई (मीटर में)	60
11.	Area of the Land falling under master plan/ sector plan/ road are network plan to be surrendered free of cost (in Sq.mtrs.)/ मास्टर /सेक्टर/जोनल/ रोड नेटवर्क प्लान में प्रस्तावित सडकों के अधीन आने वाली भूमि का क्षेत्र जो निःशुल्क समर्पित किया जाना है (वर्गमीटर में)	0
12.	Net area of the Scheme/Layout Plan/ Single Plot (In Sq Meters)/ योजना/ले-आउट प्लान/एकल पट्टे का क्षेत्रफल (व.मी. में)	3050
13.	Land use of applied Land as per master plan/ मास्टर प्लान के अनुसार आवेदित भूमि का भू-उपयोग	
14.	Width of approach road width as per Master /Sectoral/	0

Sr.No./ क्रमांक	Attachment Name/ संलग्नक (स्वप्रमाणित) का नाम	Document Uploaded Date/ दस्तावेज़ अपलोड करने की तिथि	Data/ निर्दिष्ट
6.	Applied land location of Google Earth / GPS Co-ordinates of the applied Site (.kml / .kmz file) / आवेदित भूमि को गूगल मानचित्र पर अंकित कर/जी.पी.एस. कोर्डिनेट्स (Only .kml/ .kmz file)	05/08/2025 03:54:26 PM	
7.	Identity proof of the khatedar/applicant/ खातेदार / आवेदक की पहचान का सबूत (PAN Card/ Aadhaar Card/ Driving License)	05/08/2025 03:54:26 PM	
8.	Agreement copy of all the joint Members(if any)/ सभी सदस्यों की अनुबंध प्रति (यदि कोई हो)	05/08/2025 03:54:26 PM	
9.	Court Case Copy(if any)/ कोर्ट केस कॉपी (यदि कोई हो)	05/08/2025 03:54:26 PM	
10.	Current Jamabandi which is not more than 7 days old from the date of application/ वर्तमान जमाबंदी जो आवेदन तिथि से अधिकतम 7 दिवस से ज्यादा पुरानी न हो	05/08/2025 03:54:26 PM	
11.	Marking in drawing file in Map and Revenue Map/ ड्राइंग फाइल में मैप और रेवेनु मैप में मार्किंग	05/08/2025 03:54:26 PM	

(F) Fees Details/ फीस विवरण

Premium Amount Payable / प्रीमियम देय राशि (₹) (10%)	216855/-
Status/ स्थिति	SUCCESS
Receipt No./ रसीद संख्या	138422390
Transaction Date/ लेन-देन की तारीख	05/08/2025 04:10 PM
Bank Name/ बैंक का नाम	ICICI pg powered by Billdesk
View /Download Receipt/ रसीद देखें/ डाउनलोड	View /Download

Application Progress / आवेदन गतिविधि

S.No./ क्रमांक	Status/ स्थिति	Status Changed On/ स्थिति परिवर्तन का समय	Status Changed By/ स्थिति परिवर्तन के द्वारा	Remarks/ टिप्पणी
1	INITIATED AND PREMIUM AMOUNT PENDING	05/08/2025 02:52:51 PM	PARAM AJMER (APPLICANT)	
2	FORWARDED TO ZONAL DC/ UIT AO	05/08/2025 04:10:18 PM	PARAM AJMER (APPLICANT)	

Withdraw

Close

PRAVEEN KUMAR II
Deputy Commissioner, ADA
19 Aug 2025 14:23:29

[File Disposed by ANKIT GOYAL on 19 Aug 2025 14:53:54]

ANKIT GOYAL
ATP, ADA
19 Aug 2025 14:53:54

प्रकरण में लेख है की प्रशंगत भूमि का भू-उपयोग जोनल डेवलपमेंट प्लान के अनुसार 30 मीटर वृक्षरोपण पट्टी (Plantation Belt) के पश्चात पब्लिक यूटिलिटी (Public Utility) हेतु आरक्षित है। प्रशंगत भूमि का वर्तमान में शोरूम/सर्विस सेण्टर के उपयोग में लिया जा रहा है जो की एक व्यायसायिक गतिविधि है।

मास्टर प्लान की DCR के प्रावधानानुसार सलग्न गतिविधिया ही अनुज्ञ है PUC-5/C . वर्तमान में संचालित गतिविधि यथा शोरूम/सर्विस सेण्टर अनुज्ञ नहीं है।

riOjap1755864452E76

साथ ही भवन विनियम 2020 अजमेर रीजन के प्रावधान 21.5.1 के अनुसार "राष्ट्रीय राजमार्ग/राज्य राजमार्ग/बड़पास आदि प्रमुख सडको के दोनों ओर प्रस्तावित 30 मीटर चौड़े ग्रीन बफर का अधिकतम 30 प्रतिशत भाग अप्रोच रोड, सर्विस रोड, पार्किंग हेतु अनुज्ञ किया जा सकेगा लेकिन, इसमे कोई अंडरग्राउंड सरंचना या अन्य कोई पक्का निर्माण अनुज्ञ नहीं होगा।" परन्तु सलग्न फोटोग्राफ एवं गूगल सॅटॅलाइट इमेज के अनुसार प्रशंगत भूमि के अग्रिम भाग अर्थात 30 मीटर वृक्षारोपण पट्टी को लभगभ पूर्णतः एप्रोच एवं पार्किंग हेतु उपयोग में लिया जा रहा है जो की तकनिकी दृषिट से उचित प्रतीत नहीं होता है। रिपोर्ट सादर प्रेषित है।

ANKIT GOYAL
ATP, Accounts
19 Aug 2025 21:22:12

[File Disposed by PRAVEEN KUMAR II on 19 Aug 2025 21:49:02]

PRAVEEN KUMAR II
Deputy Commissioner, ADA

भाज दिनांक 28.08.2025 को सीमान्त उपायुक्त मंडीय (दक्षिण) छप्पैर विकास प्राधिकरण के निर्देशों की पालना में- जाम सैदरिया तहसील छप्पैर जिला छप्पैर में नेशनल हाइवे पर स्थित माहिन्हा कार शोरूम परम - ऑटोमोबाइल के द्वारा दिनांक 18.07.2025 को मौका जाँच के दौरान प्राधिकरण स्वामित्व की श्रमि खसरा संख्या 1167, 1237 पर किये गये आतीकमण की जाँच हेतु मौके पर पहुँचा।

मौका अनुसार परम ऑटो मोबाइल द्वारा प्राधिकरण स्वामित्व की श्रमि खसरा संख्या 1167, 1237/2230 पर पूर्व में किये गये आतीकमण में से शोरूम के सामने की दिवार / गिरल को हटा दिया गया है तथा प्राधिकरण स्वामित्व की श्रमि में पूर्व में बनाया पार्किंग स्थल रिकत कर दिया गया है।

प्राधिकरण स्वामित्व की श्रमि खसरा सं. 1167 में खड़े होसपार्मेंट एवं मीटर कम को हटाने हेतु परम ऑटो-मोबाइल के जिनल मैनेजर हरिओम देराफ्री द्वारा जिनल मैनेजर यया पावर परबतपुर को पत्र लिखा गया है जिसकी प्रतिकोपी मौके पर उपलब्ध मैनेजर द्वारा प्रस्तुत की गई।

हाइवे के लगते हुए स्थित प्राधिकरण स्वामित्व की श्रमि खसरा सं. 1167 एवं नगर निगम स्वामित्व की श्रमि खसरा सं. 2509/1167 पर दिनांक 18.07.2025 को मौका रिपोर्ट अनुसार डी आदिनांक 28.08.2025 को फुल्ल भाग पर पेड़ लगे हुए हैं।

उक्त मौका पर्चा मौके पर तैयार कर सुनाया एवं इस्ताफर करवाये गये।


28/8/2025
(हरिओम)


पट. म. ड. म.
28.08.2025


28.08.2025
(विहल शर्मा)



mahindra

Param Automobiles

A man in a light-colored shirt and blue jeans walking across the gravel lot.

A man in a dark jacket and light-colored pants standing in the gravel lot.

A group of vehicles, including a white SUV and a dark SUV, parked near the dealership.



mahindra
Dezani Automobili

Informational sign or document posted on the left side of the parking area.



1/4/2025 से 30/4/2025 तक

दिनांक	शिडिंग	सुबह	शिडिंग	शाम	कुल उपयोग
1/4/25	Plant off				
2/4/25	12024.12	8:20	12028.92	8:00	4.8
3/4/25	12028.92	8:15	12033.72	8:00	4.8
4/4/25	12033.72	8:03	12037.92	8:16	4.20
5/4/25	12037.92	8:00	12042.33	8:01	4.41
6/4/25	Sunday				
7/4/25	12042.33	8:09	12042.73	8:04	4.8
8/4/25	12042.73	8:01	12047.13	8:01	4.44
9/4/25	12047.13	8:08	12051.98	8:19	4.85
10/4/25	12051.98	8:20	12056.78	8:01	4.8
11/4/25	12056.78	8:16	12061.28	8:07	4.5
12/4/25	12061.28	8:00	12065.68	8:00	4.4
13/4/25	Sunday				
14/4/25	12065.68	8:20	12070.48	8:15	4.8
15/4/25	12070.48	8:18	12075.18	8:01	4.7
16/4/25	12075.18	8:04	12079.98	8:20	4.8
17/4/25	12079.98	8:00	12084.68	8:03	4.7
18/4/25	12084.68	8:01	12089.38	8:00	4.7
19/4/25	12089.38	8:18	12093.68	8:17	4.3
20/4/25	Sunday				
21/4/25	12093.68	8:04	12098.63	8:17	4.95
22/4/25	12098.63	8:20	12103.43	8:00	4.8
23/4/25	12103.43	8:16	12107.93	8:02	4.5
24/4/25	12107.93	8:01	12112.63	8:00	4.7
25/4/25	12112.63	8:07	12117.23	8:03	4.6
26/4/25	12117.27	8:07	12122.08	8:16	4.85
27/4/25	Sunday				
28/4/25	12122.08	8:00	12126.88	8:20	4.8
29/4/25	Plant off				
30/4/25	12126.88	8:17	12131.68	8:00	4.8

1/5/2025 से 31/5/2025 तक

दिनांक	शिडिंग	शुबह	शिडिंग	शाम	कुल उपयोग
1/5/25	12131.68	8:17	12135.98	8:00	4.3
2/5/25	12135.98	8:00	12140.18	8:10	4.2
3/5/25	12140.18	8:00	12144.48	8:11	4.3
4/5/25	Sunday				
5/5/25	12144.48	8:01	12149.47	8:00	4.99
6/5/25	12149.47	8:11	12154.32	8:00	4.85
7/5/25	12154.32	8:19	12159.02	8:19	4.7
8/5/25	12159.02	8:00	12163.42	8:13	4.4
9/5/25	12163.42	8:05	12168.02	8:13	4.6
10/5/25	12168.02	8:02	12172.52	8:00	4.5
11/5/25	Sunday				
12/5/25	12172.52	8:11	12177.42	8:09	4.9
13/5/25	12177.42	8:15	12181.72	8:11	4.3
14/5/25	12181.72	8:00	12186.02	8:18	4.3
15/5/25	12186.02	8:00	12190.62	8:10	4.6
16/5/25	12190.62	8:04	12195.47	8:00	4.85
17/5/25	12195.47	8:00	12200.07	8:09	4.6
18/5/25	Sunday				
19/5/25	12200.07	8:11	12204.87	8:01	4.8
20/5/25	12204.87	8:00	12209.77	8:00	4.9
21/5/25	12209.77	8:010	12214.67	8:00	4.9
22/5/25	12214.67	8:08	12219.07	8:03	4.4
23/5/25	12219.07	8:10	12223.87	8:20	4.8
24/5/25	Plant off				
25/5/25	Sunday				
26/5/25	12223.87	8:16	12228.67	8:00	4.8
27/5/25	12228.67	8:00	12233.17	8:16	4.5
28/5/25	12233.17	8:00	12237.87	8:07	4.7
29/5/25	12237.87	8:11	12242.57	8:04	4.7
30/5/25	12242.57	8:01	12247.37	8:00	4.8
31/5/25	12247.37	8:20	12251.97	8:00	4.6

1/6/2025 से 30/6/2025 तक

दिनांक	रिडिंग	सुबह	रिडिंग	शाम	कुल उपयोग
1/6/25	Sunday				
2/6/25	12251.97	8:15	12256.77	8:00	4.8
3/6/25	12256.77	8:12	12261.47	8:00	4.7
4/6/25	12261.47	8:10	12266.07	8:16	4.6
5/6/25	12266.07	8:00	12270.67	8:17	4.6
6/6/25	12270.67	8:20	12274.87	8:01	4.2
7/6/25	12274.87	8:15	12279.17	8:09	4.3
8/6/25	Sunday				
9/6/25	12279.17	8:15	12284.12	8:00	4.95
10/6/25	12284.12	8:00	12288.72	8:05	4.6
11/6/25	12288.72	8:12	12293.12	8:07	4.4
12/6/25	12293.12	8:12	12297.32	8:15	4.2
13/6/25	12297.32	8:11	12302.12	8:19	4.8
14/6/25	12302.12	8:00	12306.92	8:00	4.8
15/6/25	Sunday				
16/6/25	12306.92	8:11	12311.82	8:00	4.9
17/6/25	12311.82	8:17	12316.52	8:00	4.7
18/6/25	12316.52	8:15	12321.22	8:17	4.7
19/6/25	12321.22	8:00	12325.62	8:03	4.4
20/6/25	12325.62	8:02	12329.82	8:11	4.2
21/6/25	Plant off				
22/6/25	Sunday				
23/6/25	12329.82	8:04	12334.52	8:10	4.7
24/6/25	12334.52	8:11	12338.82	8:02	4.3
25/6/25	12338.82	8:10	12343.22	8:09	4.4
26/6/25	12343.22	8:00	12347.62	8:18	4.4
27/6/25	12347.62	8:00	12351.72	8:04	4.1
28/6/25	12351.72	8:04	12356.32	8:00	4.6
29/6/25	Sunday				
30/6/25	12356.32	8:15	12361.27	8:00	4.95

1/7/2025 से 31/7/2025 तक

दिनांक	रिडिंग	सुबह	रिडिंग	शाम	कुल उपयोग
1/7/25	12361.27	8:12	12365.97	8:00	4.7
2/7/25	12365.97	8:19	12370.27	8:00	4.3
3/7/25	12370.27	8:00	12374.87	8:12	4.6
4/7/25	12374.87	8:01	12379.72	8:15	4.85
5/7/25	12379.72	8:06	12384.12	8:19	4.4
6/7/25	Sunday				
7/7/25	12384.12	8:02	12389.07	8:20	4.95
8/7/25	12389.07	8:00	12393.87	8:13	4.8
9/7/25	12393.87	8:20	12398.77	8:00	4.9
10/7/25	12398.77	8:19	12403.17	8:14	4.4
11/7/25	12403.17	8:00	12408.02	8:11	4.85
12/7/25	12408.02	8:17	12412.32	8:00	4.3
13/7/25	Sunday				
14/7/25	12412.32	8:00	12417.27	8:00	4.95
15/7/25	12417.27	8:03	12422.07	8:00	4.8
16/7/25	12422.07	8:03	12426.77	8:14	4.7
17/7/25	12426.77	8:00	12431.62	8:17	4.85
18/7/25	12431.62	8:01	12436.12	8:11	4.5
19/7/25	12436.12	8:09	12440.52	8:00	4.4
20/7/25	Sunday				
21/7/25	12440.52	8:01	12445.32	8:01	4.8
22/7/25	12445.32	8:00	12449.82	8:06	4.5
23/7/25	12449.82	8:20	12454.72	8:15	4.9
24/7/25	12454.72	8:00	12459.32	8:02	4.6
25/7/25	12459.32	8:07	12464.12	8:11	4.8
26/7/25	12464.12	8:01	12468.42	8:13	4.3
27/7/25	Sunday				
28/7/25	12468.42	8:07	12473.32	8:19	4.9
29/7/25	12473.32	8:15	12477.52	8:00	4.2
30/7/25	12477.52	8:00	12482.02	8:04	4.2
31/7/25	12482.02	8:00	12486.52	8:09	4.5

Date	Day	Holiday	td_Water	ted_Water	Range 6.5	Range < 25	Range < 70	Alum_kg	Lime_kg	bus Sulphat	electrolyte	Remarks
1/4/2025	Tuesday	Plant Off	0	0	-	-	-	0	0	0	0	0 Holiday
2/4/2025	Wednesday		4.68	4.46	6.5 - 8.0	< 250	< 70	2.21	1.86	1.93	2.09	Normal operation
3/4/2025	Thursday		4.67	4.52	6.5 - 8.0	< 250	< 70	3.4	4.98	2.03	1.28	Slight foaming observed
4/4/2025	Friday		4.08	3.96	6.5 - 8.0	< 250	< 70	4.65	4.62	1.22	4.66	Normal operation
5/4/2025	Saturday		4.19	4.07	6.5 - 8.0	< 250	< 70	1.5	1.22	4.2	2.19	Sludge removed
6/4/2025	Sunday	Sunday Ho	0	0	-	-	-	0	0	0	0	0 Holiday
7/4/2025	Monday		4.62	4.5	6.5 - 8.0	< 250	< 70	1.44	2.48	1.58	3.25	High oil & grease, adjusted dosing
8/4/2025	Tuesday		4.19	3.93	6.5 - 8.0	< 250	< 70	1.05	2.4	2.66	3.64	Flow variation observed
9/4/2025	Wednesday		4.72	4.46	6.5 - 8.0	< 250	< 70	3.47	2.39	3.4	4.89	High oil & grease, adjusted dosing
10/4/2025	Thursday		4.66	4.46	6.5 - 8.0	< 250	< 70	2.07	4.44	3.89	4.31	Plant running smoothly
11/4/2025	Friday		4.24	4.06	6.5 - 8.0	< 250	< 70	3.02	1.87	2.92	3.17	Backwash done today
12/4/2025	Saturday		4.15	4.03	6.5 - 8.0	< 250	< 70	4.84	3.19	3.59	1.95	Normal operation
13/4/2025	Sunday	Sunday Ho	0	0	-	-	-	0	0	0	0	0 Holiday
14/4/2025	Monday		4.63	4.44	6.5 - 8.0	< 250	< 70	1.21	2.53	4.41	2.53	Plant running smoothly
15/4/2025	Tuesday		4.59	4.44	6.5 - 8.0	< 250	< 70	4.71	1.47	1.98	2.73	Sludge removed
16/4/2025	Wednesday		4.76	4.58	6.5 - 8.0	< 250	< 70	4.12	1.84	4.57	3.99	Normal operation
17/4/2025	Thursday		4.42	4.13	6.5 - 8.0	< 250	< 70	3.88	3.08	1.2	4.91	High oil & grease, adjusted dosing
18/4/2025	Friday		4.6	4.49	6.5 - 8.0	< 250	< 70	2.76	4.49	4.98	2.94	Flow variation observed
19/4/2025	Saturday		4.11	3.96	6.5 - 8.0	< 250	< 70	2	2.83	1.47	2.28	Slight foaming observed
20/4/2025	Sunday	Sunday Ho	0	0	-	-	-	0	0	0	0	0 Holiday
21/4/2025	Monday		4.92	4.63	6.5 - 8.0	< 250	< 70	2.26	2.91	3.02	2.28	Normal operation
22/4/2025	Tuesday		4.66	4.36	6.5 - 8.0	< 250	< 70	2.55	1.54	3.42	2.53	Backwash done today
23/4/2025	Wednesday		4.31	4.07	6.5 - 8.0	< 250	< 70	2.86	4.53	1.83	1.69	Slight foaming observed
24/4/2025	Thursday		4.21	4.01	6.5 - 8.0	< 250	< 70	4.39	1.56	4.04	1.56	Plant running smoothly
25/4/2025	Friday		4.3	4.09	6.5 - 8.0	< 250	< 70	3.77	2.31	3.94	1.88	Flow variation observed
26/4/2025	Saturday		4.73	4.44	6.5 - 8.0	< 250	< 70	4.86	1.5	1.27	4.83	High oil & grease, adjusted dosing
27/4/2025	Sunday	Sunday Ho	0	0	-	-	-	0	0	0	0	0 Holiday
28/4/2025	Monday		4.67	4.5	6.5 - 8.0	< 250	< 70	2.78	3.65	4.62	4.31	High oil & grease, adjusted dosing
29/4/2025	Tuesday	Plant Off	0	0	-	-	-	0	0	0	0	0 Holiday
30/4/2025	Wednesday		4.62	4.47	6.5 - 8.0	< 250	< 70	3.92	1.87	4.77	1.49	Backwash done today
1/5/2025	Thursday		4.1	3.9	6.5 - 8.0	< 250	< 70	4.91	3.49	3.84	3.21	Sludge removed
2/5/2025	Friday		4.05	3.86	6.5 - 8.0	< 250	< 70	2.73	2.8	3.93	2.27	Plant running smoothly
3/5/2025	Saturday		4.06	3.76	6.5 - 8.0	< 250	< 70	4.73	4.71	3.28	4.48	Slight foaming observed
4/5/2025	Sunday	Sunday Ho	0	0	-	-	-	0	0	0	0	0 Holiday
5/5/2025	Monday		4.97	4.75	6.5 - 8.0	< 250	< 70	2.32	1.39	1.98	2.01	Plant running smoothly

6/5/2025	Tuesday	4.76	4.63	6.5 - 8.0	< 250	< 70	4.96	2.31	1.66	2.34	Flow variation observed
7/5/2025	Wednesday	4.55	4.36	6.5 - 8.0	< 250	< 70	2.43	4.87	3.38	1.88	Flow variation observed
8/5/2025	Thursday	4.18	3.93	6.5 - 8.0	< 250	< 70	1.02	1.36	1.93	2.59	Backwash done today
9/5/2025	Friday	4.38	4.13	6.5 - 8.0	< 250	< 70	3.63	2.11	2.45	2.52	Plant running smoothly
10/5/2025	Saturday	4.37	4.11	6.5 - 8.0	< 250	< 70	3.64	1.56	3.6	3.21	High oil & grease, adjusted dosing
11/5/2025	Sunday	Sunday Ho	0	0	-	-	0	0	0	0	Holiday
12/5/2025	Monday	4.81	4.52	6.5 - 8.0	< 250	< 70	1.61	1.11	2.82	4.04	Flow variation observed
13/5/2025	Tuesday	4.05	3.85	6.5 - 8.0	< 250	< 70	1.42	2.77	1.22	2.44	Slight foaming observed
14/5/2025	Wednesday	4.04	3.89	6.5 - 8.0	< 250	< 70	3.01	4.07	3.63	1.12	Backwash done today
15/5/2025	Thursday	4.38	4.1	6.5 - 8.0	< 250	< 70	3.52	4.8	4.52	1.23	Flow variation observed
16/5/2025	Friday	4.58	4.28	6.5 - 8.0	< 250	< 70	1.79	2.65	4.55	2.7	High oil & grease, adjusted dosing
17/5/2025	Saturday	4.36	4.17	6.5 - 8.0	< 250	< 70	4.92	4.22	1.9	3.62	Slight foaming observed
18/5/2025	Sunday	Sunday Ho	0	0	-	-	0	0	0	0	Holiday
19/5/2025	Monday	4.69	4.59	6.5 - 8.0	< 250	< 70	2.03	1.72	2.12	1.95	Sludge removed
20/5/2025	Tuesday	4.8	4.57	6.5 - 8.0	< 250	< 70	1.69	4.26	3.85	2.26	Sludge removed
21/5/2025	Wednesday	4.78	4.53	6.5 - 8.0	< 250	< 70	4.52	2.97	2.09	1.76	High oil & grease, adjusted dosing
22/5/2025	Thursday	4.09	3.91	6.5 - 8.0	< 250	< 70	3.62	1.28	1.83	4.15	Flow variation observed
23/5/2025	Friday	4.62	4.33	6.5 - 8.0	< 250	< 70	1.99	2.77	2.96	1.11	Backwash done today
24/5/2025	Saturday	Plant Off	0	0	-	-	0	0	0	0	Holiday
25/5/2025	Sunday	Sunday Ho	0	0	-	-	0	0	0	0	Holiday
26/5/2025	Monday	4.67	4.37	6.5 - 8.0	< 250	< 70	2.63	3.44	1.08	3.03	Slight foaming observed
27/5/2025	Tuesday	4.22	3.95	6.5 - 8.0	< 250	< 70	3.52	2.93	2.12	4.9	Backwash done today
28/5/2025	Wednesday	4.58	4.32	6.5 - 8.0	< 250	< 70	1.78	2.69	4.23	2.8	High oil & grease, adjusted dosing
29/5/2025	Thursday	4.51	4.39	6.5 - 8.0	< 250	< 70	4.3	4.58	4.8	1.26	Normal operation
30/5/2025	Friday	4.55	4.31	6.5 - 8.0	< 250	< 70	4.2	2.76	2.34	3.04	Backwash done today
31/5/2025	Saturday	4.29	4.02	6.5 - 8.0	< 250	< 70	3.79	4.86	1.34	2.4	Sludge removed
1/6/2025	Sunday	Sunday Ho	0	0	-	-	0	0	0	0	Holiday
2/6/2025	Monday	4.76	4.52	6.5 - 8.0	< 250	< 70	4.06	3.7	3.14	1.37	High oil & grease, adjusted dosing
3/6/2025	Tuesday	4.52	4.28	6.5 - 8.0	< 250	< 70	1.29	1.3	4.72	1.13	Sludge removed
4/6/2025	Wednesday	4.48	4.38	6.5 - 8.0	< 250	< 70	3.47	2.59	1.89	2.41	Sludge removed
5/6/2025	Thursday	4.41	4.2	6.5 - 8.0	< 250	< 70	4.84	3.25	2.6	2.53	Slight foaming observed
6/6/2025	Friday	4.06	3.8	6.5 - 8.0	< 250	< 70	2.72	2.26	3.19	4.32	Plant running smoothly
7/6/2025	Saturday	4.16	3.88	6.5 - 8.0	< 250	< 70	2.54	4.22	2.9	4.25	Normal operation
8/6/2025	Sunday	Sunday Ho	0	0	-	-	0	0	0	0	Holiday
9/6/2025	Monday	4.83	4.7	6.5 - 8.0	< 250	< 70	3.51	1.68	2.64	3.83	Slight foaming observed
10/6/2025	Tuesday	4.32	4.09	6.5 - 8.0	< 250	< 70	1.83	4.09	4.3	2.49	Slight foaming observed

11/6/2025	Wednesday	4.14	4.03	6.5 - 8.0	< 250	< 70	1.57	1.82	2.15	3.08	Normal operation
12/6/2025	Thursday	4.08	3.82	6.5 - 8.0	< 250	< 70	4.9	2.08	2.08	4.47	High oil & grease, adjusted dosing
13/6/2025	Friday	4.69	4.55	6.5 - 8.0	< 250	< 70	3.77	3.49	3.11	1.9	Slight foaming observed
14/6/2025	Saturday	4.65	4.49	6.5 - 8.0	< 250	< 70	1.26	2.68	3.17	2.66	Plant running smoothly
15/6/2025	Sunday	Sunday Ho	0	0	-	-	0	0	0	0	Holiday
16/6/2025	Monday	4.8	4.63	6.5 - 8.0	< 250	< 70	2.97	2.76	2.53	2.9	Slight foaming observed
17/6/2025	Tuesday	4.48	4.35	6.5 - 8.0	< 250	< 70	3.68	4.55	2.86	4.64	Plant running smoothly
18/6/2025	Wednesday	4.52	4.23	6.5 - 8.0	< 250	< 70	1.71	1.59	1.53	2.12	Slight foaming observed
19/6/2025	Thursday	4.23	3.98	6.5 - 8.0	< 250	< 70	3.31	2.89	1.77	2.86	Flow variation observed
20/6/2025	Friday	4.09	3.98	6.5 - 8.0	< 250	< 70	4.93	2.82	4.86	4.11	Slight foaming observed
21/6/2025	Saturday	Plant Off	0	0	-	-	0	0	0	0	Holiday
22/6/2025	Sunday	Sunday Ho	0	0	-	-	0	0	0	0	Holiday
23/6/2025	Monday	4.61	4.34	6.5 - 8.0	< 250	< 70	2.5	2.55	1.36	4.69	Flow variation observed
24/6/2025	Tuesday	4.12	3.86	6.5 - 8.0	< 250	< 70	1.42	2.73	4.73	4.79	Normal operation
25/6/2025	Wednesday	4.29	4.18	6.5 - 8.0	< 250	< 70	4.85	4.22	4.62	1.62	Flow variation observed
26/6/2025	Thursday	4.16	3.93	6.5 - 8.0	< 250	< 70	1.33	1.35	3.51	3.69	Normal operation
27/6/2025	Friday	4	3.84	6.5 - 8.0	< 250	< 70	4.79	3.5	1.15	1.84	High oil & grease, adjusted dosing
28/6/2025	Saturday	4.41	4.19	6.5 - 8.0	< 250	< 70	1.49	2.43	2.96	1.03	Sludge removed
29/6/2025	Sunday	Sunday Ho	0	0	-	-	0	0	0	0	Holiday
30/6/2025	Monday	4.9	4.71	6.5 - 8.0	< 250	< 70	3.27	4.29	3.01	2.42	Flow variation observed
1/7/2025	Tuesday	4.55	4.39	6.5 - 8.0	< 250	< 70	1.25	4.39	1.41	2.06	Backwash done today
2/7/2025	Wednesday	4.15	4.01	6.5 - 8.0	< 250	< 70	1.42	3.18	4.47	2.92	Sludge removed
3/7/2025	Thursday	4.41	4.18	6.5 - 8.0	< 250	< 70	3.68	3.12	3.41	1.79	Plant running smoothly
4/7/2025	Friday	4.79	4.67	6.5 - 8.0	< 250	< 70	4.19	3.67	4.18	4.25	Backwash done today
5/7/2025	Saturday	4.24	4	6.5 - 8.0	< 250	< 70	4.77	4.33	1.71	1.49	Backwash done today
6/7/2025	Sunday	Sunday Ho	0	0	-	-	0	0	0	0	Holiday
7/7/2025	Monday	4.82	4.68	6.5 - 8.0	< 250	< 70	1.2	3.45	2.04	4.87	Flow variation observed
8/7/2025	Tuesday	4.69	4.4	6.5 - 8.0	< 250	< 70	3.95	4.91	3.9	3.83	Plant running smoothly
9/7/2025	Wednesday	4.78	4.57	6.5 - 8.0	< 250	< 70	3.41	2.41	4.82	1.65	Flow variation observed
10/7/2025	Thursday	4.2	3.97	6.5 - 8.0	< 250	< 70	1.64	4.6	3.44	2.35	Sludge removed
11/7/2025	Friday	4.75	4.5	6.5 - 8.0	< 250	< 70	4.29	3.06	4.16	3.65	Backwash done today
12/7/2025	Saturday	4.17	4.04	6.5 - 8.0	< 250	< 70	4.12	2.37	4.41	3.16	Plant running smoothly
13/7/2025	Sunday	Sunday Ho	0	0	-	-	0	0	0	0	Holiday
14/7/2025	Monday	4.92	4.68	6.5 - 8.0	< 250	< 70	3.8	2.26	2.8	3.3	Normal operation
15/7/2025	Tuesday	4.61	4.41	6.5 - 8.0	< 250	< 70	3.57	1.45	2.37	3.92	Flow variation observed
16/7/2025	Wednesday	4.52	4.4	6.5 - 8.0	< 250	< 70	4.98	4.2	3.39	2.84	Flow variation observed

17/7/2025 Thursday	4.74	4.55	6.5 - 8.0	< 250	< 70	4.89	1.8	1.89	3.23	Flow variation observed
18/7/2025 Friday	4.28	4.05	6.5 - 8.0	< 250	< 70	3.88	4.03	3.41	4.1	Normal operation
19/7/2025 Saturday	4.12	3.87	6.5 - 8.0	< 250	< 70	2.98	4.7	2.13	1.49	High oil & grease, adjusted dosing
20/7/2025 Sunday Sunday Ho	0	0	-	-	-	0	0	0	0	Holiday
21/7/2025 Monday	4.63	4.47	6.5 - 8.0	< 250	< 70	4.96	1.35	2.91	1.61	Sludge removed
22/7/2025 Tuesday	4.24	3.97	6.5 - 8.0	< 250	< 70	1.8	2.48	3.01	1.15	Flow variation observed
23/7/2025 Wednesday	4.74	4.45	6.5 - 8.0	< 250	< 70	4.45	2.08	1.28	4.69	Backwash done today
24/7/2025 Thursday	4.35	4.13	6.5 - 8.0	< 250	< 70	3.07	3.06	1.44	1.24	Slight foaming observed
25/7/2025 Friday	4.7	4.56	6.5 - 8.0	< 250	< 70	3.01	2.65	1.07	4.83	High oil & grease, adjusted dosing
26/7/2025 Saturday	4.06	3.93	6.5 - 8.0	< 250	< 70	2.26	2.07	4.33	4.13	Slight foaming observed
27/7/2025 Sunday Sunday Ho	0	0	-	-	-	0	0	0	0	Holiday
28/7/2025 Monday	4.8	4.61	6.5 - 8.0	< 250	< 70	4.41	3.73	2.69	2.5	Backwash done today
29/7/2025 Tuesday	4.03	3.91	6.5 - 8.0	< 250	< 70	3.18	2.22	2.41	1.71	Flow variation observed
30/7/2025 Wednesday	4.01	3.84	6.5 - 8.0	< 250	< 70	3.35	3.99	4.08	1.61	Backwash done today
31/7/2025 Thursday	4.34	4.16	6.5 - 8.0	< 250	< 70	2.44	3.15	2.11	2.99	High oil & grease, adjusted dosing
1/8/2025 Friday	4.44	4.3	6.5 - 8.0	< 250	< 70	1.81	4.02	1.44	2.72	Normal operation
2/8/2025 Saturday	4.05	3.75	6.5 - 8.0	< 250	< 70	4.33	3.7	3.11	2.18	Slight foaming observed
3/8/2025 Sunday Sunday Ho	0	0	-	-	-	0	0	0	0	Holiday
4/8/2025 Monday	4.82	4.65	6.5 - 8.0	< 250	< 70	1.57	1.74	1.18	3.55	Slight foaming observed
5/8/2025 Tuesday	4.1	3.9	6.5 - 8.0	< 250	< 70	1.26	2.99	1.62	2.07	Backwash done today
6/8/2025 Wednesday	4.04	3.86	6.5 - 8.0	< 250	< 70	2.88	1.13	3.03	1.1	Normal operation
7/8/2025 Thursday	4.13	3.9	6.5 - 8.0	< 250	< 70	4.17	3.64	4.41	2.65	Sludge removed
8/8/2025 Friday	4.66	4.43	6.5 - 8.0	< 250	< 70	2.05	3.33	3.3	4.67	Plant running smoothly
9/8/2025 Saturday	4.13	3.83	6.5 - 8.0	< 250	< 70	3.59	1.71	1.59	1.82	Plant running smoothly
10/8/2025 Sunday Sunday Ho	0	0	-	-	-	0	0	0	0	Holiday

CIN No. : L28943RJ1979PLC001935
 Phone : 01462 228101-8
 Toll Free : 1800 180 8003 / 8004
 Fax : 01462 228117 / 228119
 E-Mail : shreebwr@shreecement.com
 Website : www.shreecement.com



SHREE CEMENT LTD.

An ISO 9001, 14001, 50001 & OHS 18001 Certified Company

Regd. Office:

BANGUR NAGAR, POST BOX NO.33, BEAWAR 305901, RAJASTHAN, INDIA

To,

Date:24- July-25

M/S. PARAM AUTOMOBILES PVT. LTD.,
 NH-8 JAIPUR HIGHWAY BYPASS SANDERYA, AJMER RAJASTHAN.

Subject – Letter of Intent (LOI) for utilization of hazardous waste generated at PARAM AUTOMOBILES PVT. LTD., Ajmer.

Dear Sir,

This has been with reference to our discussion regarding the disposal of hazardous waste generated at M/s NH-8 JAIPUR HIGHWAY BYPASS SANDERYA AJMER RAJ. through co-processing at M/s. Shree Cement Ltd. This is to certify that Shree Cement Ltd., through its integrated cement plant, is willing to provide authorization for co-processing of hazardous waste proposed to be generated at your unit, as approved by the (RSPCB). We further wish to inform you that the following waste streams, subject to their quality being in accordance with our co-processing authorization, may be considered for trial disposal through co-processing in our cement kilns at Shree Cement Ltd., located at Plant Location – Ras Jaitaran Pali.

S N	Waste Name	Category
1	Chemical Sludge from ETP	35.3
2	Used/Spent Oil	5.1
3	Contaminated cotton rags and other cleaning material	33.2

This LOI is being issued for the sole purpose of applying for required permission from RSPCB. During Trial loads we will follow all rules and regulations as per hazardous and other waste (Management and transboundary movement) rules 2016 and CPCB guidelines for co-processing in cement kiln

Thanking you

For M/s. Shree Cement Ltd

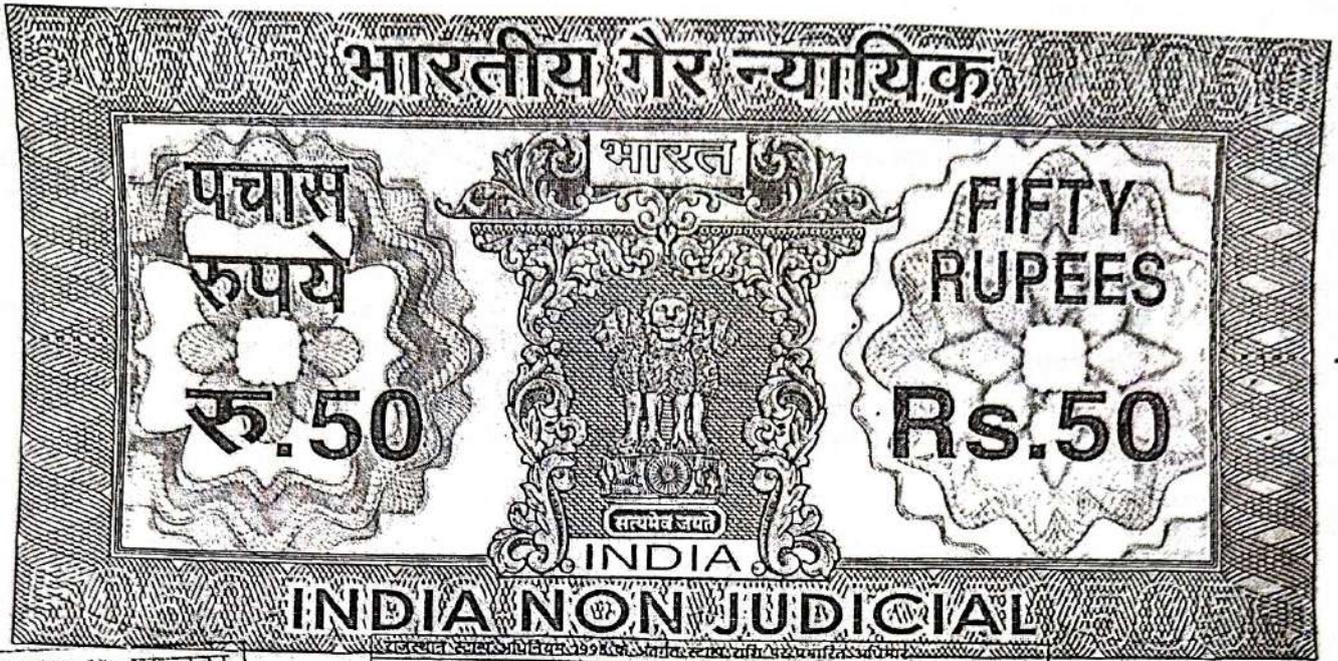


Authorized Signatory

JAIPUR OFFICE : 6B-187, Bapu Nagar, Opp. Rajasthan University, JLN Marg, Jaipur 302015
 Phone : 0141 4241200, 4241204, Fax : 0141 4241219

NEW DELHI OFFICE : 122-123, Hans Bhawan, 1, Bahadurshah Zafar Marg, New Delhi 110002
 Phone : 011 23370828, 23379218, 23370776, Fax : 011 23370499

CORP. OFFICE : 21, Strand Road, Kolkata 700001 Phone : 033 22309601-4 Fax : 033 22434226



राजस्थान सरकार
राजस्थान RAJASTHAN
18 MAR 2025
कार्या. उपको. अधिकारी
किशंगरह (अजमेर)

1. अधारभूत आवसंरचना सुविधाओं हेतु (पारा 3-क) -10 प्रतिशत	रुपये 05/-
2. गाव और उत्तकी नत्त के संरक्षण और संवर्धन हेतु (पारा 3-ख प्राकृतिक आपदाओं और मानव निर्मित आपदाओं के निवारण हेतु- 20 प्रतिशत	रुपये 10/-
कुल योग	रुपये 15/-
अंकित अथवाल सा.नं. 76/19 हस्ताक्षर	

BZ 821305

अंकित

AGREEMENT FOR PURCHASE OF USED OIL/BURNT OIL

M/S OMG Lubricants ,Plot No.-3A Khoda Mata Industrial Area ,Udaipur Kalan , Silora ,Kishangarh 305802(Raj).

- 1) That I Am Responsible For Hazardous Waste Storage/Disposal Of The Unit Named As M/S OMG Lubricants ,Plot No.-3A Khoda Mata Industrial Area , Udaipur Kalan , Silora , Kishangarh 305802 (Raj).
- 2) That I Am Having Authorization No :- R/PCB/HWM/2024-2025/Kishangarh/HSW/20 Under Hazardous And Other Waste (Management And Transboundary Movement) Rules 2016.
- 3) That I Am Having Business Tie Up With M/S Param Automobiles Pvt. Ltd., District – Ajmer 305002 (Raj.) Workshop To Carry The Used Oil ,Spent Oil And Sludge Oil For Further Reuse.
- 4) That I Will Purchase The Used Oil ,Spent Oil And Sludge Oil For My Use From M/S Param Automobiles Pvt. Ltd. NH-8 Jaipur Highway Bypass Sanderya Ajmer District – Ajmer 305002 Rajasthan Workshop.
- 5) That I Am Aware About The Requirement Regarding Authorization Under Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016.
- 6) That I Will Follow All The Rules Applying Under Hazardous And Other Waste (Management and Transboundary Movement) Rules 2016.

For M/S OMG Lubricants

 Partner

- 7) That All The Adequate Measures To Storage/ Disposal Of Hazardous Waste From The Various Process And Activillies Shall Be Taken To Meet The Prescribed Standards As Per Hazardous And Other Waste (Management and Transboundary Movement) rule 2016.
- 8) We M/S OMG Lubricants Will Purchased Used Oil ,Spent Oil And Sludge Oil From 18/07/2025 To 17/07/2030
- 9) Party That Is M/S Param Automobiles Pvt. Ltd. NH-8 Jaipur Highway Bypass Sanderya Ajmer District – Ajmer 305002 Is Bound to sale Its Used Oil ,Spent Oil And Sludge Oil To OMG Lubricants Till The Valid Period From 18/07/2025 To 17/07/2030

OMG
LUBRICANTS

For M/s OMG Lubricants
 Partner

2025-26

Government of Rajasthan
REGISTRATION & STAMPS DEPARTMENT, RAJASTHAN, AJMER
SUB-REGISTRAR : AJMER-II

Fee Receipt
Appendix I-Form No. 9 (Rule 75 & 131)

Print Date : 26-03-2025 3:27 PM

Fee Receipt No	: 202502002004280	Receipt Date	: 26/03/2025
Name	: MEHUL CHANDRAKANT SHAH,	Document S. No.	: 202501002003793
Address	: 0 ,VAISHANAV DEVI CIRCLE ,AHMEDABAD ,AHMEDABAD		
Document Type	: Lease Deed	Evaluated Value	: ₹ 68142150
Face Value	: ₹ 69500	Fee for Memorandum Us_64_67	: ₹
Ord-Registration Fee	: ₹ 2726	Certified copying fees Us_57	: ₹ 0
CSI	: ₹ 300	Reg (memorandum)	: ₹ 13629
Stamp (Memorandum)	: ₹	Stamp Duty	: ₹ 0
Surcharge	: ₹ 4089	Inspection fee	: ₹ 0
Penalty	: ₹ 0	Commission	: ₹ 0
Us_25_34	: ₹ 0	Others	: ₹ 0
Custody	: ₹	Cash Amount Received	: ₹ 20744
SiteInspection Fees	: 0	Other than Cash	: ₹ 20744
		Total Amount	

Mode of Payment (#Mode Number Amount #)
e-Gras Challan 102908518 ₹ 20744

Signature of presenter or applicant for
copy or Search certificate

Cashier



Param Automobiles
NH 8 Bypass
Rent Agreement





॥ श्री ॥

-: किराया नामा :-

हम कि :-

- (1) मेहुल चन्द्रकान्त शाह आयु लगभग 51 वर्ष पुत्र श्री चन्द्रकान्त भाई मनु भाई शाह जाति जैन निवास पता बी6-502, वॉटर लिली, अडानी शांतीग्राम जसपुर टा कलोल, एन आर वैष्णव देवी सर्किल, अडानी शांतीग्राम अदलज, गांधी नगर गुजरात ।

ऑफिस पता - मेहुल चन्द्रकान्त शाह डाईरेक्टर परम ऑटोमोबाईल प्राईवेट लिमिटेड प्लाट नम्बर 1001, सेक्टर-28, जी आई डी सी, डी एस पी ऑफिस के सामने, गांधी नगर ।

----- प्रथम पक्षकार किरायेदार

व

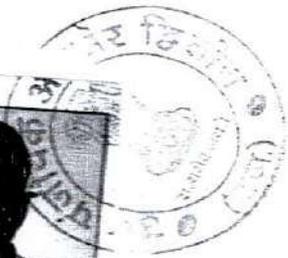
- (2) जगदीश टाक आयु लगभग 61 वर्ष पुत्र स्वर्गीय श्री नाथू सिंह जाति माली निवासी ए-30, मधुबन कॉलोनी, नाका मदार, अजमेर ।

----- द्वितीय पक्षकार मालिक

-----2



उप पंजीयके अजमेर द्वितीय



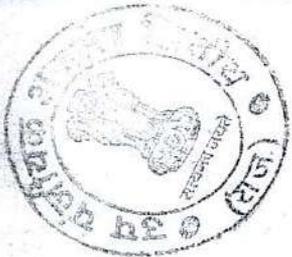
राज्य सरकार





जो कि द्वितीय पक्षकार की एक जायदाद जो कि "परिश्रम फार्म" खसरा नम्बर 1107 मिन का भाग, ग्राम सेन्दरिया तहसील व जिला अजमेर, नेशनल हाईवे 8, जयपुर ब्यावर बाईपास मुख्य मार्ग अजमेर स्थित है, जिसका द्वितीय पक्षकार मालिक व स्वामी है और जिसमें से लगभग 5000 वर्ग गज भूमि द्वितीय पक्षकार से उक्त वर्णित जायदाद को प्रथम पक्षकार अपने व्यवसाय के लिये हेतु 11 माह के लिये किराये पर लेना चाहता है, जिसे द्वितीय पक्षकार निम्न शर्तों पर प्रथम पक्षकार को 11 माह के लिये किराये पर देना स्वीकार किया है, जो प्रथम पक्षकार को स्वीकार है :-

- 1- यह कि प्रथम पक्षकार द्वारा किराये पर ली जा रही किरायेशुदा जायदाद का किराया 69,500/- रूपया अक्षरे उनसित्तर हजार पांच सौ रूपया माहवार से तय करार पाया है, जिसे प्रथम पक्षकार हर अंग्रेजी माह की पांच तारीख तक बराबर द्वितीय पक्षकार को अग्रिम अदा चैक/नगद के द्वारा करते रहेंगे ।
- 2- यह कि किरायेदारी दिनांक 01 मई सन् 2025 से प्रारम्भ होगी तथा यह किरायेदारी ग्यारह माह के लिये है तथा इसके बाद दोनो पक्षकारों की सहमति से किरायेदारी बढ़ाई जावेगी परन्तु यदि किरायेदारी बढ़ाई जाती है तो नवीन किराया नामा किराया राशि में 5 प्रतिशत की राशि में बढ़ोतरी करके उसी के अनुरूप बनाया जावेगा ।
- 3- यह कि प्रथम पक्षकार किरायेदार, किराया प्रत्येक माह बराबर अदा करते रहेंगे और प्रथम पक्षकार किरायेदार द्वारा किराया अदायगी मे किसी प्रकार की चूक होने पर द्वितीय पक्षकार को प्रथम पक्षकार से किरायेशुदा परिसर खाली कराने का पूर्ण अधिकार होगा ।
- 4- यह कि प्रथम पक्षकार किरायेदार किराये पर ली जा रही जायदाद को प्रथम पक्षकार अपने व्यवसाय के लिये गाडियां खडी करने के उपयोग व उपभोग में ला सकेंगे इसके अलावा किसी अन्य उपयोग में नहीं ला सकेंगे ।
- 5- यह कि द्वितीय पक्षकार की जायदाद में एक कमरा व अटैच किचन व बाथरूम बना हुआ है वह समस्त द्वितीय पक्षकार के पार रहेगा और आमद रफत गेट से रहेगी और द्वितीय पक्षकार जिसमें आ जा सकेगा और मेन गेट की चाबी प्रथम पक्षकार किरायेदार के पास होगी और द्वितीय पक्षकार को जब भी अन्दर जाना होगा तो वो प्रथम पक्षकार किरायेदार से लेकर जा सकेंगे ।



Presentation Endorsement

Print Date: 3/26/2025 4:13:11 PM

आज दिनांक 26 माह 03 सन् 2025 को 03:23 PM बजे
श्री/श्रीमती/सुश्री JAGDISH TAK पुत्र/पुत्री/पत्नि श्री NATHU SINGH TAK
उम्र 62 वर्ष, जाति 0-MALI, व्यवसाय Business
निवासी House No.: 0, Colony: MADHUBAN COLONY, Area: NAKA
MADAR, City: AJMER, Pin code: 305001, District: AJMER, State:
RAJASTHAN
ने मेरे सम्मुख दस्तावेज पंजीयन हेतु प्रस्तुत किया।

हस्ताक्षर प्रस्तुतकर्ता
202501002003793

हस्ताक्षर उप पंजीयक,
AJMER-II

Lease Deed (Rent Deed) between private parties- (i) Lease deed period less than 1 year to 30 years

Fees Receipt Endorsement

Print Date: 3/26/2025 4:13:11 PM

रसीद नं.	202502002004280
दिनांक	26-03-2025
पंजीयन शुल्क ₹	2726
प्रतिलिपि शुल्क ₹	0
पृष्ठांकन शुल्क ₹	300
अन्य शुल्क ₹	0
कमी स्टाम्प शुल्क ₹	13629
कमी सरचार्ज शुल्क ₹	4089
मौका निरीक्षण शुल्क ₹	0
कुल योग	20744

202501002003793

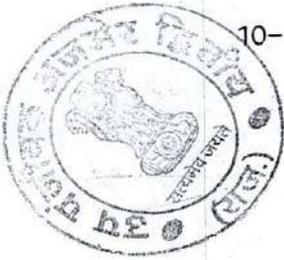
उप पंजीयक, AJMER-II

Lease Deed (Rent Deed) between private parties- (i) Lease deed period less than 1 year to 30 years

Mode of Payment (#Mode Number Amount #)
e-Gras Challan 102908518 ₹ 20744



- 6- यह कि किरायेशुदा परिसर के चारों तरफ चारदीवारी बनी हुई है व गेट लगा हुआ है यानि कूची बन्द है ।
- 7- यह कि किरायेशुदा परिसर में चारों ओर पेड लगे हुये है और बोरिंग भी हो रखा है और यदि द्वितीय पक्षकार का चौकीदार बोरिंग चलाने व पेडो की देखरेख करने हेतु आ जा सकेगा और पेडो को पानी देने का काम कर सकेगा प्रथम पक्षकार से पूछ कर आ जा सकेगा ।
- 8- यह कि प्रथम पक्षकार किरायेदार किरायेशुदा परिसर को साफ सुथरा एवं स्वच्छ हालत मे रखेंगे अपने स्वयं के खर्च से करावेंगे ।
- 9- यह कि प्रथम पक्षकार किरायेदार किरायेशुदा परिसर को जब भी खाली करेंगे तो उसके खाली का कब्जा सही हालत मे द्वितीय पक्षकार जायदाद मालिक को ही सम्भलायेंगे किसी अन्य को नहीं सम्भलायेंगे ।
- 10- यह है कि प्रथम पक्षकार किरायेदार किरायेशुदा परिसर में किसी भी प्रकार अनैतिक व अविधिक कार्यवाही करेगा तो उसका वह स्वयं ही जुम्मेवार होगा और उस अनैतिक कार्य व अविधिक कार्यवाही की समस्त जुम्मेवारी व जवाबदेही प्रथम पक्ष किरायेदार की होगी व रहेगी व किसी भी प्रकार की अनैतिक कार्यवाही व अविधिक कार्य प्रथम पक्षकार द्वारा किये जाने की पुष्टि होने पर द्वितीय पक्षकार को यह हक व अधिकार होगा कि वो सात दिवस का नोटिस देकर किरायेशुदा परिसर को खाली करवा सकेगें जिसमें प्रथम पक्षकार को किसी प्रकार का एतराज हरगिज नहीं होगा ।
- 11- यह कि प्रथम पक्षकार द्वारा किराये की राशि का भुगतान द्वितीय पक्षकार को प्रत्येक माह की 1 से 10 तारीख तक देना होगा ।
- 12- यह कि किरायेदारी (प्रथम पक्षकार) लगातार तीन माह का किराया अदा नहीं करेंगे तो उनसे किराया परिसर खाली करवा लिया जावेगा और यदि द्वितीय पक्षकार 11 माह से पहले खाली करते है तो जितने महीने रहेंगे उतना ही किराया लिया जायेगा ।
- 13- यह कि प्रथम पक्षकार किरायेशुदा परिसर में किसी भी प्रकार की तोडफोड रद्दोबदल निर्माण आदि नहीं करेंगे ।



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Endorsement of Execution

Print Date: 3/26/2025 4:13:11 PM

अनु क्र. पक्षकारों का नाम व पता	छायाचित्र	अंगूठा	पक्षकारों का प्रकार
1 श्री/श्रीमती/सुश्री JAGDISH TAK, पुत्र/पुत्री/पति श्री NATHU SINGH TAK, व्यवसाय Business जाति 0-MALI House No.: 0, Colony: MADHUBAN COLONY, Area: NAKA MADAR, City: AJMER, Pin code: 305001, District: AJMER, State: RAJASTHAN			Executant Age : 62 Signature :
2 श्री/श्रीमती/सुश्री MEHUL CHANDRAKANT SHAH, पुत्र/पुत्री/पति श्री CHANDRAKANT SHAH, व्यवसाय Business जाति 0-JAIN House No.: 0, Colony: VAISHANAV DEVI CIRCLE, Area: ADANI SHANTI GRAM, City: AHMEDABAD, Pin code: 382421, District: AHMEDABAD, State: GUJARAT			Claimant Age : 51 Signature :

ने लेख्यपत्र Lease Deed (Rent Deed) between private parties- (i) Lease deed period less than 1 year to 30 years को पढ़ सुन व समझकर निष्पादन करना स्वीकार किया।

प्रतिफल राशि रु.69500/- पूर्व में / मेरे समक्ष / में से रु 69500/- पूर्व में ----- ये मेरे समक्ष प्राप्त करना स्वीकार किया।

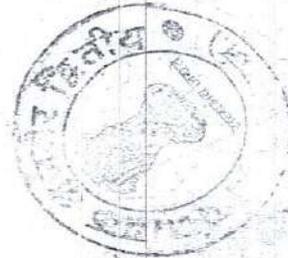
* उक्त निष्पादन कर्ता की पहचान निम्न व्यक्तियों ने की है, जिनके हस्ताक्षर एवं अंगूठा निशान मेरे समक्ष लिए गए है।

अनु क्र. गवाहों का नाम व पता	छायाचित्र	अंगूठा	हस्ताक्षर
1 Name: श्री/श्रीमती/सुश्री BHANWAR LAL GURJAR, पुत्र/पुत्री/पति श्री GANGA RAM GURJAR जाति GURJAR Age: 49 Add: House No.: 0, Colony: SHRINAGAR ROAD, Area: NAKA MADAR, City: AJMER, Pin code: 305001, District: AJMER, State: RAJASTHAN			Signature गुरजर
2 Name: श्री/श्रीमती/सुश्री RAVI, पुत्र/पुत्री/पति श्री KAILASH जाति BANJARA Age: 37 Add: House No.: 0, Colony: RAJENDRAPURA, Area: HATHI BHATA, City: AJMER, Pin code: 305001, District: AJMER, State: RAJASTHAN			Signature

202501002003793

उप पंजीयक, AJMER-II

Lease Deed (Rent Deed) between private parties- (i) Lease deed period less than 1 year to 30 years





-4-

- 14- यह कि प्रथम पक्षकार के द्वारा उक्त किरायेशुदा जायदाद को किसी भी व्यक्ति को सबलेट या उप किराये पर नहीं दिया जावेगा व ना ही किसी प्रकार का रद्दोबदल हस्तान्तरण या विधि विरुद्ध कार्य किरायेशुदा परिसर में करेगे ।
- 15- यह कि किरायेशुदा परिसर की बाबत किसी भी विभाग या सरकारी निकाय, राज्य व केन्द्रीय सरकार के द्वारा किसी भी प्रकार का कोई टैक्स यथा सर्विस टैक्स व अन्य किसी भी प्रकार का कर देय होगा तो उसका भुगतान प्रथम पक्षकार के द्वारा ही किया जावेगा ।
- 16- यह है कि राज्य सरकार या केन्द्रीय सरकार के द्वारा समय समय पर किरायेदारी कानून में जो भी संशोधन होगा वो दोनो पक्षकार को मान्य होगा और वो इस किरायानामा पर लागू होगा ।
- 17- यह कि किसी कारण से कोई विवाद उत्पन्न हुआ तो उसका न्याय क्षेत्र अजमेर ही होगा ।

लिहाजा यह किरायानामा आज दिवस को हम दोनो पक्षकारान ने हमारी राजी खुशी हेश हवाश मे बिना किसी नशे पते के बिना किसी धोखा फरेब व बिना किसी दहशत दबाव व बिना किसी बहकावट के स्थिर चित प्रसन्न चित शारीरिक व मानसिक सही अवस्था में बुद्धि हमारी से तहरीर कर दिया है जो सही है सनद रहे वक्त जरूरत काम आवे आज दिनांक 26 मार्च सन् 2025 ई0 इति ।



Mehul Chandrakant Shah

हस्ताक्षर :-



Jagdish Tak

मेहुल चन्द्रकान्त शाह

जगदीश टाक

आधार नम्बर - 2519 8290 4260

आधार नम्बर - 9101 9862 3138

PAN No.- ANYPS7196L

PAN No.- AAIPT2882P

प्रथम पक्षकार - किरायेदार

द्वितीय पक्षकार - मालिक

साक्षी 1: *भंवर लाल गुर्जर*

साक्षी 2: _____

भंवर लाल गुर्जर आयु लगभग 49 वर्ष पुत्र श्री गंगाराम गुर्जर जाति गुर्जर निवासी 129/46, नाका मदार, श्रीनगर रोड अजमेर
आधार नम्बर - 5477 7289 8345

रवि आयु लगभग 37 वर्ष पुत्र श्री कैलाश जाति बंजारा निवासी राजेन्द्रपुरा हाथी भाटा अजमेर
आधार नम्बर - 5089 9289 3360

Registration Endorsement

Print Date: 3/27/2025 11:39:20 AM

आज दिनांक 27/03/2025 को
पुस्तक संख्या 1 जिल्द संख्या 963 में
पृष्ठ संख्या 84 क्रम संख्या 202503002102910 पर पंजीबद्ध किया गया तथा
अतिरिक्त पुस्तक संख्या 1 जिल्द संख्या 3851 के
पृष्ठ संख्या 56 से 63 पर चस्पा किया गया।

202501002003793

उप पंजीयक, AJMER-II

Lease Deed (Rent Deed) between private parties- (i) Lease deed period less than 1 year to 30 years



FORM - 3
Government of Rajasthan
Department of Labour
CERTIFICATE
(See rule 4)



Rajasthan Shops And Commercial Establishments Acts, 1958

Registration No. :- SCA/2025/1/132949

Name of Establishment :- PARAM AUTOMOBILES PRIVATE LIMITED

Name of Occupier/Employer :- 1.MEHUL CHANDRAKANT SHAH, 2.INDERPREET SINGH SALUJA

Father/Husband Name :- 1.CHANDRAKANTBHAI MANUBHAI SHAH, 2.RAVINDER SINGH SALUJA

Postal Address of Establishment :- KHASRA NO. 1107, N.H.8, JAIPUR HIGHWAY BYPASS, SANDERIYA, AJMER, Ajmer, Rajasthan

Total Number of employees employed :- 250

Weekly off Day :- Sunday

Date of commencement of Business :- 01/04/2022

Validity of Registration :- Perpetual

It is hereby certified that the establishment as mentioned herein has been registered as a Shop under the Rajasthan Shops And Commercial Establishments Acts, 1958 on 23 July 2025.



Seal



Validity unknown Signature valid

Digitally signed by R. Anuvir Singh
Date: 2025.07.23 11:11:10 IST
Reason: Self signed

Inspector

Rajasthan Shops And Commercial Establishments Acts, 1958

Renewal Details

(No renewal details is available.)

This is merely a Registration Certificate and not License and it does not by itself bestow any legality on the structure or confer any right on the employer so far the date and time of existence of the structure in which this Shop/Establishment is located.

No child labour is employed in this establishment and all the labour laws are followed which are applicable on this establishment.

Generated Date:- 23/07/2025

This is a computer generated certificate. You can verify this certificate on www.labour.rajasthan.gov.in

Form-4
(Prescribed under rule-5)
Government of Rajasthan



REGISTRATION & LICENCE TO WORK A FACTORY

Registration No.:- RJ/36976

Fees Rs.:- 16500/- per year

Application No.:- R-81693/CIFB/2025

Licence is hereby granted to M/S PARAM AUTUMOBILES PRIVATE LIMITED valid only for the premises described below for use as factory employing not more than 245 persons on any day during the year and using motive power not exceeding 275 HP subject to the provisions of the Factories Act, 1948 and the rule made there under.

This licence shall remain in force till the 31st day of March 2030

Date:- 23/07/2025




Chief Inspector of Factories and Boilers
Rajasthan, Jaipur

Description of the licensed premises

M/S PARAM AUTUMOBILES PRIVATE LIMITED

The licenced premises shown on Plan No. P-52094/CIFB/2025. Date 15/07/2025 are situated in KH.NO.1107(OLD) NEW KHASRA NO. 1236,1237,1235/2231, VILL. SENDERIYA (NH 8 JAIPUR HIGHWAY BYPASS), AJMER, AJMER and consist of SALE & SERVICING MANUFACTURED OF MAHINDRA & MAHINDRA OF LIGHT GOODS VEHICLE (LGV) OR LIGHT MOTOR VEHICLE (LMV) SEGMENTS.

Date of Renewal	Date of Expiry	Signature of Licensing Authority
23/07/2025	31/03/2030	 Chief Inspector of Factories and Boilers Rajasthan, Jaipur

This is a computer generated certificate and bears scanned signature. No physical signature is required on this license. You can verify this license by visiting www.rajfab.rajasthan.gov.in and entering Application No./ID after clicking the link for verification on the page

Factories and Boilers Inspection Department, Rajasthan



